RAJYA SABHA

Friday, 27th April 1956

The House met at eleven of the clock Mr. Chairman in the Chair,

MEMBER SWORN

Dr. Raj Bahadur Gour (Hyderabad)

NOMINATIONS TO THE PANEL OF VICE-CHAIRMA'N

Mr. CHAIRMAN: Under sub-rule (1) of rule 7 of the Rules of Procedure and Conduct of Business the Rajya Sabha, I nominate the following Members to the Panel of Vice-Chairmen:

- 1. Shri P. S. Rajagopal Naidu
- 2. Shri S. N. Mazumdar
- 3. Shri Ram Prasad Tamta
- 4. Shrimati Sharda Bhargava.

NOMINATIONS TO THE COMMIT-TEE ON PETITIONS

Mr. CHAIRMAN: Under sub-rule (1) of rule 110 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I hereby nominate the following Members to be members of the Committee on Petitions:

- 1. Shri Jaspat Roy Kapoor
- 2. Shri P. C. Bhanj Deo
- 3. Shri Abdur Rezzak Khan
- 4. Shri P. T. Leuva
- 5. Dr. Shrimati Seeta Parmanand.

Under sub-rule (1) of rule 111 of the said Rules, I appoint Shri Jaspat Roy Kapoor to be the Chairman of the Committee.

QUESTION HOUR ON FRIDAYS

SHRI MAHESWAR NAIK (Orissa): Mr. Chairman, before proceeding with the business, I would like to get a 28 R.S.D.-1

point clarified. From the Raiva Sabha Calendar, I find that the Question Hour is dispensed with on Fridays. I am of opinion-and I am sure many of my friends will share in my views-that the Question Hour is the most lively hour of our business. So, unless there is anything repugnant

Mr. CHAIRMAN: It has been decided by the whole House that there will be questions only for four days in a week in the Rajya Sabha.

SHRI MAHESWAR NAIK: I would like to submit for the consideration of the House and also for your own consideration that the Question Hour should be introduced on Fridays also so that we may have one more opportunity to express our views as also secure clarifications.

THE FINANCE BILL, 1956-continued

SHRI C. P. PARIKH (Bombay): Mr. Chairman, I was saving vesterday that when we have cesses, excise duties and sales tax, we should proceed cautiously in regard to their appropriation, because the price parity in the country should be established. We have production programmes in which the same goods are manufactured both by the large-scale and small-scale units and the goods manufactured by the large-scale units cost a hundred rupees while the goods manufactured by the small-scale units would cost Rs. 130. Owing to this you will have the sales tax, excises, etc., amounting to about 15 per cent. What will happen is goods manuthat the large-scale factured by the units would be sold at Rs. 130. This should not be there. The parity should be established that the goods are sold at about Rs. 118 or Rs. 120 so that the consumers may not have to pay a higher price. It is very necessary to support cottage industries there is acute unemployment and under-employment in the country. However, the price parity should be done in a way in which the burden

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[Shri C. P. Parikh.] does not fall heavily on the lower in regard meome groups especially to consumer goods, of essential articles.

I will now come to the luxury goods. These are not adequately taxed, taxed in the manner in which they should be taxed. I think we have missed this point for so many years. Superfine cloth is not taxed adequately. Its levy is still low. If one cares to look at the balance sheets of those mills which are producing superfine cloth, one would find that they are getting fantastic profits. can say this from experience and knowledge. I have been saying this to the Finance Minister for the last two years but very little has been done. Another point is that superfine cloth is made out of fairly expensive cotton which costs double to the country and has to be imported from outside. This point has also to be borne in mind.

I come next to artificial silk fabrics. When we want to add to our revenues, we shall have to tax even items which are sometimes used by the lower income groups. My principle is that food and cloth of medium quality should be available to everyone at the cheapest prices but in the case of luxury articles, they will have to pay higher and higher taxes. Take the case of the motor cars. Cars of 12 and 14 horse power are charged at a certain price but there are motor cars in the country of 28 and 30 horse power. These cars cost Rs. 20,000 and those who are motor cars costing this much amount can very well spend Rs. 5,000 extra if they want to enjoy the luxury of these big cars. I do not want that luxuries should be denied those who want to enjoy them but they should be taxed and the tax should be a deterrent one, not an encouraging one. This is all the more important because our resources are few and our problems are many. Since the Budget proposals were published, our Defence expenditure has also gone up and is still going to rise. I think we cannot carry on in the way in which we

have been carrying on so far because we have to be alive to the problems of the day.

There is this question of the pleasure trips to the foreign countries. man could spend ten thousand rupees on a foreign trip, why can't he spend Rs. 2,500 more by way of tax to the State Exchequer? Foreign pleasure conducted are in name of business which the Finance Minister can very weil scrutimise. For festive occasions, a man spends two or three thousand rupees for lights. Why can't he pay a tax of a few thousands more? The way in which luxury goods are consumed in this country should be restrained if we want to carry out our economic objectives.

Next I come to the municipal taxes Even though it is a State subject, we have to consider it. The tax that is demanded of spacious buildings is quite out of proportion to the floor space occupied by a low income family. There should be a revision these taxes and the tax collected should be on the basis of the floor space occupied by the family. Theseare some of the suggestions that I have to make.

With regard to production, I that production has been outstripped by consumption. Textile industry is one example. The effect of the recent excise duties is transferred to the consumers. When we levy excise duties, it is supposed that the producers pay a part of them whereas, in actual practice, they transfer them to consumers. There is likely to shortage and I want that that should be foreseen. I would suggest that a third shift working of 8 lakh more spindles is possible in the country. This will relieve the shortage in the country. Five per cent. deficit creates a shortage and a five per cent. excess creates a glut in the market and the difference in prices is between 10 to 20 per cent. We must have a control over the prices of essential goods and we must have fiscal measures to see that the essential goods are available at fair prices. I would again point out to the Finance Minister and the

Minister for Commerce and Industry that there is scope for a third shift working of 8 lakh spindles. If is properly utilised, we will not have any shortage of cloth and we may have lower prices also.

As regards the price of cloth, the wholesale price index which Minister quoted yesterday is not The correct index is the correct. working class cost of living index in the States and that relates to the essential goods. That is the correct one. We want that items which enter into living of the low income groups should be controlled in order to see that these prices do not rise as they have risen. The price index is given in today's "Indian Express" but I have no time to refer to it.

Now, Sir, I will say something with regard to the division of pronts last year by corporate enterprises. If six persons on the management of company were holding 60 per cent. of the shares the company will have to declare division of profits to the extent of 60 per cent, and these six persons get a lion's share of the dends. The concession was made last year by raising the holding from 50 to 60 per cent. I think, Sir, the time has come for withdrawing that concession and bringing it down again to 50 per cent. of the holdings and in course of time, after two years, it should be brought down to 40 per cent. and ultimately to 25 per cent. We do not want vertical expansion or vertical control of our industries monopolised by a few persons. want horizontal expand, if we want the private sector to survive, it will survive only if there is horizenal expansion and not vertical expansion as at present. You will notice that there is vertical expansion and that is being encouraged by the present methods of taxation.

Now, Sir, with regard to some of the statements of the Finance Minister, which have recently been made on taxation on consumption and taxation on surpluses. He has said that

it presents administrative difficulties, I quite realise, Sir, that administrative difficulties will be there. but how are we to meet them? Sir. 4.000 Members of the Central Parliament and the State Legislatures have taken the oath by the Constitution of removing inequalities in income and as such, Sir, I think this step of taxation on consumption and on surpluses will have to be taken as soon as possible if we at all want to reduce inequalities of income, but by the present system of taxation the inequalities of income cannot even be much reduced. I am definitely certain.

Bill, 1956

THE MINISTER FOR REVENUE AND CIVIL EXPENDITURE (SHRE М. С. Ѕнан): Not only income: wealth also.

SHRI C. P. PARIKH: But you have not moved in the matter. That is what I am saying and when you are talking of wealth then I hope that you will move in the matter in the next months.

SHRI M. C. SHAH: Very soon; don't worry.

SHRI C. P. PARIKH: Otherwise these mere platitudes are useless; it must be followed by action because equality of opportunities and reduction of the disparity in incomes, all these can only be achieved by fiscal measures although, as I see, there may be administrative difficulties.

Then, Sir, the Estate Duty is there but the Gift tax is not there, and as long as the Gift tax is not there, the Estate Duty, in my opinion, mockery and a joke. The Estate Duty collections are only of the order of 22 crores of rupees and if the Gift tax is not there you cannot have the inequalities of income reduced the rich man is bound to continue to be richer and the economic objectives laid down in the Constitution, which are so much dear to our hearts, will not be fulfilled.

Now, Sir, I said something about gold yesterday and I want to just explain that. The value of gold in this

[Shri C. P. Parikh.]

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country is there and this is centuries old. The value of gold in our country is owing to wearing of ornaments, which is not the case in other countries. If public opinion is there, if the public opinion is created by our social and political leaders against the hoarding or use of gold, the putting on of gold ornaments will be much If the big social and political leaders make it a point not to participate in functions where there is display of gold, then the amassing habit will be less. This is not the time for me to dilate on that point, but I say Government devise can enough measures to restrain the price of gold from rising. Gold is an important commodity useful for exchange and note-issuing purposes and therefore it cannot be trified with. I think, Sir, the Finance Ministry are alive to the situation and I hope the Minister will immediately, in Session, introduce a measure by which the speculative transactions in gold are forbidden, which are being carried on for so many years.

Then, Sir, one point with regard to the rising of the prices of essential commodities. How is that? The rise is due to the bank advances and the banks are supporting inflation. I say this and it is borne out by the facts which are given in the 'Indian Express' today. It is this: "It may pointed out that the quantities of rice and wheat pledged with the banks in the country at present are considerably larger than in the corresponding period of last year, being twice as much in the case of rice, about one and a half times as much in the case of wheat. This clearly shows that the stocks of rice wheat with the trade are much larger than in last year." I think, Sir, the Reserve Bank receives weekly statements from the Scheduled Banks about the advances they make, and I think, Sir, on essential commodities should not be allowed to make vances beyond a reasonable figure and I hope the Finance Minister will issue a statement to the press showing what are the advances they were made on

rice and wheat last year. Is not hoarding there? And what is the purpose of this hoarding? And if there is hoarding what is its effect This thing has to be borne in mind and I say, if we want arrest any rise in essential commodities, then we must have a maximum price fixed for the commodities a particular period and at this maximum price it should be possible to requisition the stocks with anyone. whether pledged with the banks or not.

DASAPPA SHRI H. C. (Mysore); Who gets the benefit of these prices?

SHRI C. P. PARIKH: The trade and Mr. Dasappa can very well understand.

Then the paper goes on, "Meanwhile all exports of rice, wheat, wheat products, wheat bran, rice bran, jowar, maize, gram and pulses have been completely banned." "Meanwhile" means that even during this period there might have been exports to an insignificant degree. Sir, we cannot trifle or play with exports of essential commodities which are required for the lower income groups, and I think that with regard to this as with regard to cotton which we could have utilised in this country, we had made a mistake in the and this mistake should not be repeated in the future. I do not this in a spirit of criticism, but I say in all humility that, when we think of exporting our essential articles, we should be very cautious that we should have sufficient buffer stocks country to face any adverse monsoon.

Now, Sir, with regard to Finance Minister's remarks that Rs. 30 crores are annually evaded by the income-tax assessees. He told us that Rs. 10 crores concerned the groups, Rs. 10 crores the higher groups and Rs. 10 crores the middle groups. He has also mentioned that there are about 1,200 Income-tax Officers who are collecting these. I say, Sir, that if you want to get even one-third this Rs. 30 crores, you will have to enlarge your staff of 1,200 Income-tax Officers to three times as much

Officer | least so that no Income-tax should be burdened with more than 12 or 15 cases of the higher income groups. Then only you will be able to get the assessment to the extent that you desire. Another thing. The payment which is made to these officers is much below the requirement and their status is kept low. The Income-tax Officers who are drawing 500 to Rs. 600 only are on the other hand allowed the latitude assessment of incomes which run into lakhs and lakhs of rupees and there can be an error of judgment, whether intentional or unintentional, I cannot say. As is the case with the judiciary which is held in high esteem, income-tax department also should be well respected and the scales of pay are so regulated that their officers are above want and they are held in high esteem, that they also respect assessees and not harass them see that all taxes are properly collected.

One last word with regard to The Forward Markets Commission. Forward Markets Commission is operating for the last two years now. Yet see, Sir, that the income-tax revenues are being defrauded through the forward markets in the black market. People are squaring up pofits and losses in the forward mar-Therefore the Forward Markets Commission has become very alive to these speculative transactions and they have made a distinction between specific delivery contracts. transferable and non-transferable. Of course, these are highly technical terms, but I think, Sir, for the first time after two years they are going into this problem of restraining speculative transactions and seeing that the prices move within reasonable Wide fluctuations are and if we read all the columns of the daily papers, we will find 6 or 7 columns in which the prices of many essential articles at about 20 centres in the country are given. From the fluctuations in the prices you notice why these transactions allowed to such an extent. These are some of the suggestions. Sir, and if we know to control the movements of prices in a way which is desirable for the country in order that the maximum and the minimum prices are fairly maintained and legitimate trading carried on, we shall have achieved a great object.

Now, Sir, these are some of the suggestions which I have made in humility. Because we are having a very bad time before us and because we are having deficit financing push through our developmental programmes. We should pay that amount of attention which is necessary to attain our objectives and it is duty to shape and mould the opinion of Government and to assist Government in these matters. I hope other Members also will make their own suggestions to see that the prices do not rise in such a way as to bear no relation to the income of lower-income groups. If the prices increase without a corresponding increase in their real income, that should not be allowed. I think, Sir, Government are alive to the situation and will take into account the few suggestions that I have made at this stage.

MR. CHAIRMAN: We have taken two hours. The time allotted is six hours. I have here a dozen names.

SHRI S. MAHANTY (Orissa): Sir, I wanted........

SHRI J. S. BISHT (Uttar Pradesh): You can extend it by a couple of hours more.

Mr. CHAIRMAN. We are giving you another 40 or 45 minutes extra. The difficulty is this. This has receive the assent of the President tomorrow and so it has to be turned to the Lok Sabha this evening. So by four o'clock all the stages should be completed. You will have the allotted six hours for the general discussion and the extra time will be taken by Mr. Shah for other stages. So we are extending the time allotted by nearly an hour. Fifteen minutes should be the maximum hereafter if all the 12 members including Mr. Mahanty are to get an opportunity of speaking.

श्री बी० बी० शर्मा (उत्तर प्रदेश): श्रीमान चेयरमैन साहब, मझे इस बात के लिए अर्थ मंत्री महोदय को धन्यवाद देना है कि उनके काल में हमारी ग्रार्थिक व्यवस्था सुचारु रूप से चलती रही है। यह भी सही है कि उनके प्रयास से और उनकी योग्यता से हमारे देश में किसी प्रकार की ब्राधिक त्रृटि द्ष्टिगोचर नहीं होती है। किन्तु यदि मैं उनके विरुद्ध दो चार बातें कहं तो मैं उसके लिए उनसे क्षमा मांगते हए कहंगा कि वे उसे इस भाव से लेंगे कि जैसे कोई ग्रन्छे मलाहकार की राय लेता है। अगर वे इस दिष्टिकोण से देखेंगे तो मेरा यह कहना है कि जो हमारी सरकार का भ्रौर हमारे देशवासियों का उद्देश्य है कि हम समाजवादी व्यवस्था का यहां स्थापन करेंगे. तो उस व्यवस्था का स्थापन करने में उनकी योग्यता कहां तक सफल हुई है यह उनको ही मालुम होगा।

समाजवादी व्यवस्था का रूप यह होता है कि जहां तक हो सके, लोगों की ग्रामदनी में ग्रौर लोगों की सम्पत्ति में बहत ज्यादा संतर न हो। यदि यह हमारा उद्देश्य है तो स्राज वर्षों में, भौर खास कर इन ५ वर्षों में जब से कि मंत्री महोदय ने इस विभाग का बोझ ग्रंपने ऊपर लिया है तब से कहां तक हम उस स्रोर प्रग्रसर हुए हैं, यह हमें देखना चाहिए। १० वर्ष में गिरे हुए जर्मनी को इतना योग्य, इतना सम्पन्न और इतना शक्तिशाली बनाने में हिटलर समर्थ हम्रा। ग्राज हम पांच साल में इस समाजवादी व्यव स्था के स्थापन करने में, जिसमें हमारे गरीबों को भ्रन्न भौर वस्त्र मिल सकें, भौर धनी लोग जो कि ग्रपने वैभव ग्रौर विलास में इतने निमग्न हैं उनके धन की कमी हो सके, यह कहां तक करने में हम सफल हुए हैं, उसे हमको देखना है। म्राज भी हम देखते हैं कि जहां १० वर्ष या २० वर्ष पहले दो चार ग्रादमी इस योग्य थे कि वे एक मोटर रख सकें, श्राज उन श्रादमियों की श्रामदनी सम्भवतः गत लड़ाई के कारण बहुत श्रविक हो गई है। लेकिन जिस परिमाण में उनके मकानात. उनके वैभव सामान बहुत बढ़ते जाते हैं उसी परिमाण

में गरीबो की दुर्दशा स्रौर भी स्रधिक बढ़ती चली जाती हैं। देहातों में कोई भी श्रादमी सम्पन्न नहीं रह गया । देहातों में जो सम्पन्न ग्रादमी थे ग्रब किसी न किसी रूप में, जमींदारी विनाश के कारण ग्रौर ग्रन्य ग्राधिक व्यवस्थाओं के कारण, उनको पैसे की कोई म्रामदनी नहीं रह गयी भौर वे सब खत्म हो गए। उनको मुद्रावजे का जो पैसा मिलता है उसमें से भी--मझे ब्राश्चर्य होता है कि इस बात को जानने में हमारे स्रर्थ मंत्री जी सफल नहीं हो सके हैं---उनसे ४ ग्राना ग्राय-कर लिया जाता है जिनको कि सिर्फ ५० रुपये जमींदारी विनाश के बौंड मिले हैं जब कि उनको सवा रुपया एक साल के सूद के होते हैं। शहरों में जिन लोगों की ग्राय ४.२०० रुपया है उन पर मरकार द्वारा कोई आय-कर नहीं लिया जाता है किन्तू जिनकी ग्रामदनी ४,२०० से ज्यादा है उन पर ही आय-कर लागु होता है।

लेकिन ब्राज उत्तर प्रदेश के जिलों में ऐसे लोग हैं ग्रगर ग्राप पता लगायेंगे तो ग्रापको पता लगेगा, कि जिनको जमींदारी एबोलिशन के बाद १०० रुपये के बौंड में १।। रुपया सुद मिलता है उनसे भी चार ग्राना ग्राय-कर यानी इन्कम-टैक्स काट लिया जाता है। हां, उनको यह मधिकार म्रवश्य है कि म्रगर उस चार ग्राने को न देना चाहें तो २५ या ३० रुपया खर्च करके स्राय-कर विभाग से एक सार्टिफिकेट ले सकते है कि वे इस योग्य नहीं है कि उनसे आय-कर लिया जाय । श्रीर जब उस सार्टिफिकेट को ग्रपने सुद देने वाले विभाग को दिखलावें तब जाकर उनको वह चार ग्राने वापस मिलेंगे; वरना वह चार श्राने उनसे ले लिये जाते हैं। किन्तु शहरों में ४,२०० रुपया श्रामदनी वालों से एक पैसा भी श्राय-कर नहीं लिया जाता है। गवर्नमेंट को चलाने के लिए डाइरेक्ट टैक्स उनसे नहीं लिया जाता है।

श्री जसौद सिंह बिष्ट : जिनके पास गवर्नमेंट सिक्योरिटीज हैं उनको भी डाइरेक्ट टैक्स देना पड़ता है।

श्री बीo बीo शर्मा : लेकिन इन लोगों से तो १०० या ४० रुपये पर जो आयकर लिया जाता है वह तो सुपर टैक्स ग्रौर सरचार्ज से भी ज्यादा हो जाता है। यह कैफियत होते हुए भी श्राप कहते हैं कि हम देश में समाजवादी ध्यवस्था स्थापित कर रहे हैं। यह तो छोटे मृंह बड़ी बात करनी है। समाजवादी व्यवस्था के माने कुछ श्रौर होते हैं। समाजवादी व्यवस्था प्लेटफार्म पर से चिल्लाने से स्थापित नहीं होती, वह तो कार्य करने से स्थापित होती हैं। हमारा उद्देश्य देश में समाजवादी व्यवस्था की स्थापना करना है मगर इस तरह की बातों से हम समाजवादी व्यवस्था की स्थापना नहीं कर सकते हैं। हमारे अर्थ मंत्री कहते हैं कि हमें अपने देश में गरीबों की आमदनी बढ़ाने का प्रयास करना होगा लेकिन यह केवल जबान से कह देने या कागज पर लिख देने से नहीं हो सकती है। हम रोज "वसुधैव न्त्रदुम्बकम्" का मंत्र कहते हैं, उसका नाम हर काम में लेते हैं, मगर वह "वस्धैव कुटुम्ब-कम्" कहां गया ? आज तो अपना पड़ौसी भी कुटुम्ब में नहीं माना जाता है। हमारे वचन श्रीर कर्म में समानता होनी चाहिये।

मनस्येकम् वचस्येकम् कर्मण्येकम् महात्मनाम् मनस्यन्यत् वचस्यन्यत् कर्मण्यन्यत् दुरात्मनाम् ।

हमारे अर्थ मंत्री जी तो गरीबों से चार आना ले लेते हैं लेकिन शहरों में जो करोड़पित और अरबपित रहते हैं अगर उनसे १० रुपया लेना होता है तो बहुत एपोलौजी के साथ लेते हैं, उनसे क्षमा मांगकर के लेते हैं। उनसे यह कहकर लेते हैं कि यह कार्पोरेशन टैक्स है या कोई दूसरा टैक्स है। वह यह देखने का प्रयास नहीं करते हैं कि उनकी जितनी आमदनी है उस पर कितना टैक्स लिया जाता है। अभी मेरे मित्र श्री चन्दूलाल पारिख ने बतलाया कि टी गाउँन्स और रबर गाउँन्स के जो शेयर होल्डर्स हैं उनको सौ रुपयें की लागत पर डेढ़ सौ रुपया और दो सौ रुपया साल का मुनाफा न जाने कितने दिनों से

मिलता चला जा रहा है। लेकिन उन पर टैक्स लगाने की ज्रअत स्नाप में नहीं है। श्रापकी हिम्मत उनसे एक पैसा लेने की नहीं है। लेकिन जो गरीब जनता है उससे ग्राप चवन्नी वसूल कर लेने में जरा भी हिचक नही करते है। उनकी सवा रुपये की कुल स्नामदनी में स्नाप चार स्राना ले लेते हैं स्रौर उनसे कहते हैं कि ध्रगर इसमे मुक्ति चाहते हो तो कृपा करके तुम चले जाग्रो, उन्हीं का एक महकमा है जिसको इंकम टैक्स डिपार्टमेंट कहते हैं. उसमें २० से २४ रुपये खर्च करके एक सार्टिफिकेट लाग्रो, तब चवन्नी से मुक्ति हो जायगी। यह ट्रॅंजिडी है या क्या है, इसको वे ही समझ सकते हैं। अगर ग्राप समझें कि मैं इसमें कुछ ग़लत या सही कह रहा हं तो ग्राप रिजर्व बैंक में इंक्वायरी करके मालम कर मकते हैं कि यह बात मही है या गलन ।

फिर दूसरी बात श्राप देखिये कि श्राप कर भी लगाने चले तो लक्जरी कर है ही नहीं श्रौर श्रगर है भी तो नामिनल। हजार दो हजार रुपया पाने वाले खुब रोजाना सिनेमा जाबं, वहां बार में भी कुछ पैसा खर्च करें, उनके लिए कुछ कर व्यवस्था नहीं है। लेकिन ग्रगर कोई श्रादमी ग्रपना पेट भरने के लिये चार ग्राने का ग्रनाज लेने जाता है तो उससे दो पैसे जुरूर ले लेने चाहियें। यह ग्रापकी ग्रर्थव्यवस्था है, समाजवादी व्यवस्था है । हमारे म्रर्थ मंत्री महोदय ने लोक-सभा में इसका बड़े अच्छे संस्कृत शब्दों में समर्थन किया । बंडी सावधानी से ग्रौर बड़े ठंडे हृदय से उन्होंने एक संस्कृत का श्लोक सुनाकर इसका समर्थन किया । यह टीक है कि वे संस्कृत के एक बड़े पंडित हैं। इसके लिए खुशी है कि वे इतने योग्य है ग्रीर इसके लिए भी खुशी है कि उनके ऐसा स्वस्थ पूरुष हमारे ग्रर्थ-विभाग का मालिक है। किन्तु यह दुख की बात है कि सब कुछ होते हुए भी, सब गुण होते हुये भी ग़रीबों पर दया जरा कुछ कम है। ग़रीबी का उनको अनुभव नहीं है और न शायद दूसरे मंत्री जी को है।

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श्री मिरालाल चतुरभाई गाह: मुझे श्रनभव है।

श्री बी० बी० शर्भा : ग्रन्भव है तो बड़ी खुशी है। लेकिन अगर है तो उनको कम से कम श्राप अच्छी सलाह तो जरूर देते । ग़रीबी का अगर उनको अनभव होता, यदि गरीबों के प्रति उनके दिल में जुरा भी दर्द होता तो जैसी बातें श्राज हमारे देश में हो रही है भ्रौर जीवनोपयोगी सामानों पर जिस रूप से. जिस परिमाण से छौर जिस मात्रा में धाप कर लगाते चले जा रहे हैं वह न कभी होता और न कदाचित ग्राप ऐसा करते ।

दूसरी वात में खेती वाली चीज़ों के सम्बन्ध में कहना चाहता हूं। जो शहर के रहने वाले हैं वे बड़ा कुढ़ते हैं इस बात पर कि मैं यह कहता हूं कि अगर आप चाहते हैं कि हमारी ग्रर्थ व्यवस्था में समानता ग्राये, और ग़रीबों की पूंजी कुछ बढ़े, ग़रीबों के पास कुछ सम्पत्ति हो ग्रीर धनी लोगों की सम्पत्ति में कुछ कमी हो तो यह भ्रावश्यक है कि कृषि से उत्पन्न होने वाली वस्तुओं की. कीमत, उन पदार्थों से जो कि स्रौर जीवनोपयोगी सामग्री है उनके भनुपात से भ्रधिक होनी चाहिये, ऊंची होनी चाहिये तब जाकर उनके पास कुछ सेविंग हो सकेगी। ग्रगर दस रुपये का गल्ला वे बेचते हैं भीर बारह रूपये का कपड़ा उनको बरीदना पडता है तो दो रुपया कहां से आयेगा? यदि दस रुपये में से चार रुपये बचा कर छः रुपये में ही वे अपने और जीवनोपयोगं। मामानों को खरीद सकते हैं तब तो चार रुपये उनके पास शेष रह सकते हैं। लेकिन खेती के पैदावार की कीमत बढती हई देख कर हमारे लायक दोस्त पारिख जी को भी दुख हो जाता है । (समय की घंटी) । एक मिनट स्रीर लुंगा मेरा अनुरोध है कि कृपया ब्राप ब्रन्तों के भाव परिमाण, उसके ब्रांकड़े, उसका रेशो ग्रन्य वस्तुग्रों की कीमत के रेशो से ऊंचा होना चाहिये जिससे गीबों के पास कुछ शेष रह सके । चुकि समय नहीं है, इस

लिए मै कूछ और विशेष चाहता । क्षमा चाहता ৄ ।

DR. RADHA KUMUD MOOKERJI (Nominated): Sir, it is difficult from the outside to suggest any alterations in the Finance Bill which may effect its delicate balance and equilibri**u**m reached through a good deal of labour and specialised study. I think it may be more pertinent to offer some general observations on the principles and general aspects of the Bill. It will, I think, be agreed on all hands that the financial system of a country, structure of its taxation, are to judged by the supreme test and criterion as to what extent it directly helps in the solution of its economic problems and leads the country The economicpoverty to prosperity. progress of a country depends upon three fundamental factors: (1)crease of national income; (2) crease of per capita income; and (3) increase of proportion of saving investment or of capital fermation. I. am afraid the tax structure which the Government of India has been basing its Finance Bill from year to year rather weakens the incentive to saving. That is my first complaint. Now, the fundamental fact of India's economy is her colossal, phenomenal poverty and that poverty has attracted even international attention. instance, even a mission of the International Monetary Fund, which came out to India and submitted its report to the Government of India, begins its report by saying:

"The standard of living of people of India is among the lowest in the world. The standard of living of the lower income leaves almost no margin for reductheir consumption without impairing their health and ciency. Investment in the health. strength and will of the people as important for economic progress of India as investment in plant and equipment."

And further it states that the peopleare incapable, in their poverty,

making the effort necessary to submit to fresh taxation. A further reduction in the consumption of lower income groups for the purpose of providing resources will not make for success. And then over and above that there is the dispassionate statement made by the London Economist after a careful survey of the situation. The London Economist says:

"In a population of over 360 millions only about seven lakks are in a position to pay any tax and in 1951 only fourteen thousand had an income of more than three thousand pounds a year. In these conditions, to talk of a higher general rate of saving, in other words, of a further restriction of consumption, is to cut a percentage of Indians out of existence altogether."

Now, when we consider that out of a population of thirtysix crores of people about five lakhs are taxable, I am inclined to say that India is already a country predominantly of "have nots" and the growing poverty of India is also reflected in its budget. The Union's Budget does not exceed Rs. 450 crores, as against the other fact of a small country like the U.K. with only an eighth of India's population showing a monthly revenue of over Rs. 500 crores. The whole of India is unable to produce an annual revenue of Rs. 500 crores

What is the result? The result is looming large in the appropriations of some of the Budgets in the United Kingdom. There the expenditure on education amounts to Rs. 350 crores, whereas in India, along with the Central and State grants for education, we have hardly an educational appropriation exceeding an amount of Rs. 100 crores per annum.

There are many Members who have spoken on the requirements of education. I will only call the attention of the House to one point, so vital for the educational progress of the country. I do not consider, in this connection, the needs of primary, elementary and compulsory education. That is a separate subject. But so far

as higher education is concerned, so far as the advancement of learning is concerned, I must say that the vital factor upon which equicational advancement depends is the ratio of the number of teachers to the taught. I think it is from that point of view that the Educational Budget of the United Kingdom has been lately very much more liberalised than before. think that we should concentrate on this problem, namely, that we should try to afford more personal contacts between the teacher and the taught. should not regard education as a process of mass production as in industry. Ideal education is a very subtle process by which the inner growth of man is accomplished and, therefore, we must take recourse to other methods and not to factory methods of mass production. At present, in most of our colleges and universities, the number of students in any class is too big. Therefore, do not at all call for any kind of conditions which may favour personal contacts between the teacher and thetaught.

figures of national income: About and per capita income, I find that therehas been some kind of difference in calculations on this side. If we go on the basis of actuals, we shall find that. between 1950 and 1954. the national output increased by about 12 to 13 per cent, but the rate of capital. formation is only 6.2 to 6.8 per cent. Now the per capita net output increased by only about 2 per cent. peryear-about eight per cent. in four years. Here I must also say that it is necessary to take the net domestic output estimates of the growth of income and growth of per capita income. For instance, if you go into the actual figure, it is Rs 91 abja in 1950-51 and it rose to Rs. 103 abja in 1954-55. Therefore, you can easily calculatethat the rate of increase only amounts to about 2½ per cent. But I find that some of our Budget schemes depend upon more optimistic estimates. They count that perhaps in the next years, we can count upon an increase in national income to the extent of 25 per cent., that is, at the rate of 5. :511

[Dr. Radha Kumud Mookerji.] per cent. per annum. But this is against the facts that are before us, namely, only about 2½ per cent. increase per annum. Therefore, instead of about, say, 12 per cent. increase, the Finance Ministry is calculating on the basis of 25 per cent. increase for the next Plan period in our national income. I think that this estimate requires to be carefully looked into.

In regard to the level of living, granting that the individual rises, there are so many charges upon the individual income. Because that, the poverty of India is reflected in the oustanding fact that the people are unable to satisfy the necessaries of life as regards food and cloth. We know that the food -available to the average Indian is extremely poor so far as the nutritional standards are concerned. And larly, as to clothing, we are able afford to the individual Indian about 15 yards of clothing per annum. So, with all these facts before us, I think that any increase in the national income will be appropriated first to the satisfaction of these necessaries of life and therefore, there may not be any scope for saving which may be envisaged for national purposes. Now, considering the last five years, ratio of saving to income is equal to '7 per cent. But the Finance Ministry is supposing that this percentage of 7 may be raised to 12. I think that we should be very very cautious in these -calculations.

For instance, the monthly expenditure on consumer goods has been calculated to be Rs. 22 per head. As you know, Sir, the individual income per month will be about Rs. 25 and out of these Rs. 25, the individual has to spend Rs. 22 per head on consumer goods and of which two-thirds are to be spent on food according to the calculations made by Prof. Mahalanobis. Therefore, you should think that perhaps any increase of income that may be forthcoming to the individual on account of industrial development will be absorbed by the need for making up deficiencies in regard to the supplies of vital necessities of life.

Now the question is what should be the method by which this dire economic situation that is prevailing in the country can be remedied. connection, I think that West Germany suggests some remedies which may be explored. The German economic recovery was effected by making reductions-reductions on both direct indirect taxation—thus encouragement to the formation new capital in the shape of undistributed profits and new investments by expanding tax exemption for the purposes of replacements. Germany suffered the worst in the last war and therefore, the example of German recovery achieved in such a short time is an example which is most encouraging and should be followed by backward countries like India. Germany gan by lowering the level of taxation so as to increase the saving by which forthcoming to capital would be finance industrial expansion. After all, a country like India must depend upon its own capital which should be formed in a proper manner and not upon foreign aid. Now this appealed to the Germans and fore, Germany began by building up her own domestic capital without depending upon foreign capital. bell rings.)

How many minutes, Sir?

MR. CHAIRMAN: Another minute.

DR. RADHA KUMUD MOOKERJI: The difficulty is that there was no time-limit at the beginning and limits are put on speakers later on

The next phase in German recovery was to raise consumer taxes and reduce non-taxable allowances for reinvestments ploughed back into the industry. Thus, the sales-tax was increased as a general tax on consumption. But the income-tax rates were not increased so as not to kill the incentive to work. The rates increased with the size of the income.

Reductions in tax led to increase of employment, of wages, of consumption, and generally of economic acti-

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रही है वे अधिकतर उनके हित के ।लए हो रही है कि जो खाते हैं, कमाते है ग्रीर ग्रच्छी हालत में है, परन्तु देहात में जो गरीब जनता, दरिद्र जनता श्रीर खासकर जो मजदूर जनता है, उनकी हालत दिन प्रति दिन खराब ही होती जा रही है, कुछ सुधरती नहीं दिखाई देती। ग्राज ग्रगर देखा जाय, देश में लाखों ग्रादमी भूखे है, लाखों नंगे लाखों घर विहीन है, लाखों विहीन है ग्रौर लाखों बेरोजगार है। कहा जाता है कि उत्पादन बढ़ रहा है। परन्तु भाव तो बढ़ते जा रहे है। मै जिस प्रान्त से ग्रा रहा हूं उस प्रान्त में ज्वार स्टेप्ल फूड है गरीबों कां, ग्रौर वहां नवम्बर में जो भाव था ज्वार का, वह भ्राज उससे दुगना हो गया है। स्राज हमारी गवर्नमेन्ट ने मेहं का जो १४ या माढे १४ ६० मन के हिमाब मे भाव निर्घारित किया है उस भाव में ग्राज महाराष्ट्र में ज्वार

vity, with increase of net incomes as a result of tax reductions. I am quoting the actual words used in a very important volume, called 'Germany Reports'. In spite of its minimum per capita national income, India's tax rates are among the highest in the world. This is the opinion of the American Ambassador. And I raust repeat that in spite of its minimum per capita national income, India's tax rates are among the highest in the world.

Then, Sir, I would like to know whether we cannot raise a mass tax like the salt tax, although it may be unpopular, or whether we cannot also utilise the revenue that is lost by prohibition for the sake of industrial development, which will ultimately benefit the masses, because philosophy and slogans might wait, but in the meanwhile, we must build up the economic life of the country by other means.

Then, Sir, I think there are certain very harsh rules which apply to the income-tax administration. There should be a rule by which any incometax officer may not be able to make a raid on a peaceful household without showing proper identity. Even the policeman has some identification marks for introduction to a household. I understand that the rules are very very indefinite, and therefore there is considerable suspicion about the working of the new rules relating to the Income-tax Department.

श्री देवकीनन्दन (मुम्बई) स्रादरणीय सभापित जी, नयं नयं कर लगाये जा रहे हैं श्रौर कहा जाता है कि श्रागामी वर्षों में श्रौर भी कर लगाए जायेंगे। मुझे ऐतराज नहीं कि देश के भले के लिए, देश के विकास के लिए नये कर लगाये जायं। परन्तु यह देखना चाहिए कि हमारी श्राम जनता कहां तक उन करों को सहन कर सकती है श्रौर उनसे हमारी आम जनता को कहां तक फायदा होता है। श्राज तो यह देखा जा रहा है कि जितनी भी बातें हो

दूसरी बात है गरीबों को कपड़ की कमी।
प्रापने देखा, कोर्म क्लाथ पर फी गज ग्राधा
ग्राना बढ़ा दिया गया है। मुझे दुख नहीं होता
यदि कोर्स क्लाथ पर या और किसी कपड़े पर
ग्राप टैक्स बढ़ा देते,परन्तु साथ ही साथ ग्रापको
यह करना चाहिए जैसा कि पूज्य विनोबा जी
कहते हैं, कि हर एक गांव में ग्रंबर चर्ला पहुंचा
दिया जाय ग्रीर हर एक किसान को उस
चर्ले पर कातना सिखाया जाय। परन्तु दिन
प्रति दिन ग्राप गरीब किसान ग्रीर देहातियो
को बैठे दिनों के लिये कोई खास उद्योग नहीं
देते हैं, उनको परावलम्बी बना रखा है।
उनके फालतू समय के लिए ग्रापके पास कोई
काम नहीं है ग्रीर दूसरी तरफ से ग्राप कर
बढ़ाते जा रहे हैं।

बिक रही है। ग्रब बताइये, फिर गरीबों को

खाने को कैसे मिल सकता है ?

तीसरी बात ले लीजिए, े घर विहीन है। कल माननीय ग्रर्थ मंत्री रूरल हाउसिंग की बात कर रहे थे। शाह साहब इस वक्त बाहर चले गए हैं। मैं उनसे पूछना चाहता था कि ग्राज रूरल हाउसिंग की क्या हालत है। वे [देवकीनम्दन]

Finance

कल कह रहे थे कि रूरल हाउमिंग के लिये ५ करोड ६० सेकेंड फाइव ईयर प्लान में रखा है। वे कहते थे कि हा, मसला तो बहुत बड़ा है। मैं उनको बताना चाहता था कि ग्राज रूरल हाउसिंग की यह हालत है कि तीन करोड घर ऐसे हैं जिनमें मन्त्य प्राणी रह नहीं सकता । स्राप किसी देहात में चले जाइये सौर देहातियों के घरों को देखिए ग्रौर खास कर के हरिजनों के घरों को देखिये उनमें इन्सान तो क्या जानवर भी नहीं रह सकते। ऐसी हालत देखते हुए भी ग्राप रूरल हाउसिंग के लिए कुछ नहीं करना चाहते और शहरों में बड़े बड़े मकान दुनिया भर के बनते चले जा रहे हैं। फिर, श्रापके कंट्रोल बढ़ते जा रहे हैं। श्राज बेचारा किसान लोहा लेने जाता है तो उस पर कंट्रोलं लगा है, बिना रिश्वत के लोहा नहीं मिल दो सेर मीमेंट नहीं सकता और यहां जमुना बह रही है सीमेंट की। यह हालत है, ग्राज इतना फर्क है। ग्राप ईक्वल अपार्च निटी की बातें कहते है पर क्या शहरों श्रौर देहातों में ईक्वल श्रवाचं निटी श्राप दे रहे हैं । कहां ईक्वल अपार्च[नटी है ?

शिक्षा को ले लीजिए। शिक्षा के ऊपर ग्राप इतना खर्च करते हैं परन्तु देहातियों की शिक्षा की स्रोर देखिएगा । व वर्ष हो गए, श्रभी तक, जो ग्रापने वादा किया था कि दस वर्ष में हम फी कम्पलसरी एजुकेशन कर देंगे, देहातियों के गरीब बच्चों को ग्राप मामूली लिखने पढ़ने तक की व्यवस्था नहीं कर सके हैं। हजारों गांव ऐसे हैं जहां कि पढ़ने पढ़ाने की कोई तजवीज नहीं है। ग्राप मामुली लिखना पढ़ना भी गरीब देहातियों को नहीं सिखला सकते भौर यहां हम देखते हैं कि यूनीवर्सिटी ग्रांट्स कमीशन युनीवर्सिटियों को रुपया बांटने के लिए कायम होता है और उन गरीबों के शिक्षण के लिए कोई पैसे की तजवीज नहीं की जाती। आज जब फी एंड कम्पलसरी एजुकेशन के लिए पूछा जाता है तो हमारी स्टेट गवर्नमेंट्स कहती हैं कि हमारे पास पैसा नहीं है। हा,

किसी हद तक यह सच है। क्या सेंट्रल गवर्नमेंट नहीं चाहती कि स्टेट गवर्नमेंट को पैसा दिया जाय, उनकी मदद की जाय श्रीर पहले उन गरीबों की शिक्षा का प्रबंध किया जाय । बनिस्बत इसके, रिमर्च इंस्टीटयटस, स्कालर्स इस्टीट्यूट भौर न जाने कई बड़ी बड़ी बातें सूनते है जिन पर करोडों रुपया वर्व होता है। तो ग्रपार्च निटी है कहा ? शिक्षा की यह हालत है, घरों की यह हालत है और रोजगार की यह हालत है कि लाखों म्रादमी म्राज विना उद्योग के है । म्राप के ही कहने के मुताबिक स्राज डेढ़ करोड़ ग्रन्इम्प्लौइड है ग्रीर ग्रन्डरइम्प्लौइड ग्रीर हाफ-इम्प्लौइड की तो कोई गिनती ही नहीं है। हमारे अर्थ मंत्री अपने व्याख्यान में कहते है कि सब से महत्व की ग्रौर फिक देने वाली कोई बात है तो यह है कि हिन्दुस्तान में ग्रन्इम्प्लीयमेंट की समस्या बडी जाटिल है। हां, जटिल है । फिर इस जटिल समस्या को किस तरह से ग्राप मुलझाना चाहते है ? हां; साहब हम काटेज इंडस्ट्रीज को मदद करना चाहते है ग्रौर कर रहे है। लेकिन मैं साफ तौर से और बड़ी नम्प्रता के साथ कहना चाहता हूं कि काटेज इंडस्ट्रीज के बारे में श्राप की जो स्राज पालिसी है वह स्टेपमदरली पालिसी है। न तो ग्राप को श्रपनी पालिसी पर पूरा विश्वास है ग्रौर न ग्राप पूरी तरह से मदद कर रहे हैं। श्राप देखिये, ग्रम्बर चर्खें के बारे में क्या कंट्रोवर्सी चल रही है। हमारे एक मिनिस्टर एक तरफ कुछ कहते हैं और दूसरी तरफ दूसरे मिनिस्टर कुछ कहते है । ग्राल इंडिया खादी बोर्ड चाहता है कि उसे स्टेट्यूटरी बोर्ड बना दिया जाय । त्राठ महीने हो गये यह कहते कहते कि यहां पर बिल इंट्रोड्य्स किया जा रहा है, लेकिन ग्रभी तक उस बिल का कोई पता नहीं । स्टेटम में भी स्टेट्यूटरी बोर्ड्स बनने को थे, परन्तु उन सब को लिख दिया गया कि ग्रभी ठहरिये, स्टेट्यूटरी बोर्ड्स नहीं वनाइयेगा। स्टेटों में स्टेट्युटरी बोर्ड् बनने से

रह गए। खादी बोर्ड ४ करोड़ रुपया मागता है तो गवर्नमेंट ढाई करोड़ देती है। क्यों ? क्योंकि "Expert opinion cannot be accepted in toto" खादी बोर्ड पैदा किया हम ने खादी के काम के लिये पर यह बात थोड़े ही है कि उन की हर एक बात मान ली जाय । नतीजा यह होता है कि अगर वह १० करोड़ रुपया मागता है तो ६ करोड़ देते हैं, ७ करोड़ मांगता है तो ६ करोड़ देते हैं। उस की सिफारिशों की कोई पूछ नहीं, उस के हर काम के लिये कमेटी कायम कर दी जाती है।

Finance

श्राप जानने हैं कि देहातियों का उद्योग उन के घर पर ही मिलना चाहिये। चावल कटने का उद्योग ले लीजिये, उस में लाखीं श्रादमी पेट भर सकते हैं । श्राल इंडिया खादी बांड ने सिफारिश की कि हलर्स मिल्स बन्द कर दी जायें। उस के बाद गवर्नमेंट ने एक राइस मिलिंग कमेटी कायम कर दी। एक साल हो गया ग्रभी तक उस की रिपोर्ट का पता नहीं है। उस की क्या सिफारिशें है उन का कोई पता नहीं । सेकेन्ड फाइव ईयर प्लान ग्राने को है परन्त् उस राइस मिलिंग कमेटी ने क्या सिफारिशें कीं ग्रौर उन को ग्राप क्यों नहीं मान रहे हैं, क्यों नहीं स्वीकार करते है, यह समझ में नहीं म्राता। फिर म्राप ने म्राइल प्रसिंग कमेटी कायम की, उस की रिपोर्ट ग्रा गई लेकिन उस का भी कोई पता नहीं। कारवे कमेटी कायम हुई, उस की सिफारिशों का पता नहीं। टेक्सटाइल कमेटी की रिपोर्ट को श्राने को साल डेढ़ साल हो गया, श्रभी तक उस के ऊपर विचार हो रहा है। यानी कि जितनी भर बातें गरीबों को ग्रीर देहातियों को इम्प्लीयमेंट देने की हैं उन के बारे में श्रभी तक हमारा विचार ही होता रहता है ग्रौर किसी निर्णय पर हम नहीं ग्राते ।

इस के बाद आप देखेंगे कि खाने के तेल के ऊपर कर लगने जा रहे हैं, सेर के पीछे एक आना। आज आप को पता है कि

गरीब श्रादमी को कितना तेल मिलता है। डाक्टर्स कहते हैं, एक्सपर्टम कहते हैं कि हर एक मन्ष्य को दो ग्राउंस-४ तोला फैट मिलना चाहिये ग्रोर हिन्दुस्तान में बड़ी महिकल से पौन तोला तेल फी आदमी को मिल पाता है। यानी कहां ५ तोला तेल मिलना चाहिये, कहां पौन ग्राउंस तेल मिलता है। इस में देश का ग्रारोग्य, देश के गरीबों का शरीर किस तरह से दुरुस्त हो सकता है जबकि उन्हें ग्रावश्यक मात्रा में फैट ही न मिले और जबकि तेल के ऊपर कर बढ़ता जा रहा हो । हमें तो यह चाहिये कि इस तरह से तेल की पैदाइश बढ़ायें जिस से कि देहातियों को ग्रधिक तेल खाने को मिल सके । लेकिन हम देखते है कि यह तेल जहा तहां बाहर भी भेजा जाता है। 12 NOON ग्रौर ग्राज हमारे में लोगों को खाने के लये पर्याप्त तेल नहीं मिलता है । बहत सा तेल बाहर के देशों को भेज दिया जाता है। जिस तेल को गरीब लोग ग्रपने खाने के काम में लाते है उस को साबुन और पेन्ट्स बनाने के लिये दे दिया जाता है। इस तरह से हमारा खाने का तेल बरबाद किया जा रहा है और गरीब लोगों को खाने को नही मिलता । ग्रब मै यह बतलाऊगा कि किस तरह से हमारा खाने का तेल बरबाद किया जाता है। ७० हजार टन खाने का तेल साबन बनाने के काम में लाया जाता है, ३० हजार टन तेल पेन्ट्स बनाने के काम में खत्म हो जाता है और २५ हजार टन खाने का तेल लुबरिकेटिंग ग्रायल बनाने में खत्म हो जाता है। इस तरह से करीब डेढ़ लाख टन खाने का तेल खर्च हो जाता है ग्रीर गरीव लोगों को नहीं मिलता । जब हमारे देश में इतना अखाद्य तेल पैदा हो सकता है तो फिर खाने का तेल साबुन के लिये क्यों इस्तेमाल किया जाता है, समझ में नहीं ग्राता। श्राप लोगों को मालुम होगा कि हिन्दुस्तान में प्रखाद्य तेल बहुत पैदा हो सकता है ग्रीर पैदा किया जा सकता है जिस से पूरा

श्रि देवकीनन्दन साबन बनाने का खर्चा निकल सकता है। हमारे देश में नीम, महुवा और करंजिया के पेड़ चारों तरफ बहुतायत से होते हैं। उन का बीज मुफ्त जाता है अगर हम इन बीजों का अच्छी तरह से इस्तेमाल करें तो हमें उन से बहुत तेल मिल सकता है। श्चगर हम ने यह काम किया तो हमारा जो डेढ लाख टन खाने का तेल ग्रीर चीजों के बनाने में खर्च हो जाता है वह बच जायेगा। ७० हजार टन तेल साबुन बनाने में जो खर्च होता है वह ग्रखाद्य तेलों से बन सकता है। अगर इस तरह का तेल इन पेडों के बीजों से निकल सकता है तो सरकार को इस चीज के लिये पूरा इनकरेजमेंट देना चाहिये। नीम, महवा और करंजिया के पेड़ सारे देश में फैले हए है, उन का बीज हमें मुफ्त नहीं जाने देना चाहिये। It is wealth (urned out of waster श्रगर हम ने इस तरह का तेल बनाया तो हमारा बहुत सा खाने का तेल बच जायेगा जोकि गरीबों के इस्तेमाल में स्राता है।

मैं ने भाप से कपड़ें भौर तेल की हालत के बारे में कह दिया है। ब्रब मैं ब्राप से दो बातें शिक्षा के बारे में श्रौर कहना चाहता हूं। कहा जाता है, हमारा यह दावा रहा है कि कांस्टीटयशन में हिन्दी के लिये १५ वर्ष की जो भ्रवधि ग्ली गई है, उस में वह हमारी सरकार के व्यवहार में पूरी तरह से ग्राजायेगी। परन्तुजब मैं हिन्दी के बारे में इस समय देश में जो गड़बड चल रही है, स्नता हूं श्रौर देखता हूं तब मुझे कोई श्राशा मालुम नहीं देती कि १५ वर्ष की श्रवधि में हिन्दी का प्रचार जिस तरह से हम चाहते हैं, कर भी सकेंगे या नहीं। कारण इस का यह है कि जिस बात का हम विश्वास करते हैं वही हम कर सकते हैं श्रीर जिस में हमारा विश्वास कम हुन्ना करता है, वह हम से नहीं होती है। इसलिये मैं फिर सरकार से यह प्रार्थना करूंगा कि देश में

एकता लाने के लिये यह आवश्यक है कि हमारी एक राष्ट्रभाषा हो जिस में हम अपने विचारों को सब के लिये व्यक्त कर सकें। यह बात आप को करनी ही होगी।

यहां मैं श्राप को यह याद दिलानाः चाहूंगा कि मरने से पहले बापू जी ने यह इच्छा प्रदिश्ति की थी कि सब से पहली बात यदि कोई होनी चाहिये तो वह यह कि हमारा सारा राजकाज का काम हमारी भाषा में होना चाहिये। यहां तक कि उन्होंने अपने पत्र श्रंग्रेजी में लिखने भी छांड़ दिये थे।

(समय की घंटी)

Two minutes more.

महात्मा जी ने राजा जी को भी हिन्दी में पत्र लिखना शुरू कर दिया था जिस से राजा जी नाराज भी हुए थे। गांधी जी ने लिखा था "राजा जी श्राप नाराज होते हैं यदि में हिन्दुस्तान की भाषा में लिखता हूं। श्राप का क्या यह कर्सव्य नहीं है कि श्राप को हिन्दुस्तानी भाषा जाननी चाहिये।" राजा जी ने महात्मा जी की बात को श्राखिर कबूल कर लिया। में श्राप से प्रायंना करूंगा कि श्राम जनता की नियाह से हिन्दी की श्राबश्यकता को व्यान में रख कर श्राप को उमे श्रिषक से श्रीषक श्रपनाना चाहिये श्रीर बढाना चाहिये।

हम से प्रार्थना की गई है कि पंचवर्षीय योजना के यज्ञ के लिये भ्राहुित देने के लिये हमें तैयार रहना चाहिये। हां, जरूरी बात है, देश के लिये भ्राहुित देना श्रावश्यक है। लेकिन यह भ्राहुित दे कौन? क्या यह भ्राहुित उन लोगों को देनी होगी जो पहले से ही गहरे निचोड़े गये हैं। 'नंगा नहाये क्या और निचोड़े क्या'? देश के हजारों लाखों देहाितयों, हिरजनों भ्रीर भ्रादिवासियों के पास है क्या जो वे कुछ दे मकें। मरकार कहती है कि भ्रीस्टरटी प्रोग्राम बनाया जाय। मैं चाहता हूं कि इस तरह का प्रोग्राम बनाया जाय क्योंकि इस की भ्रावञ्यकता है। यह धीस्टरटी

प्रोग्नाम ग्राप को उन लोगों पर लाग करना चाहिये जो शहरों में रहते है, पढ़े लिखे हैं धनवान है और जो बीच के वर्ग के लोग हैं। गरीब और देहात के किसानों से आप इस प्रोग्राम की आजा नहीं कर सकते है।

स्राप प्राथमिक शिक्षा देहात में देना चाहते हैं। यह बहत ग्रच्छी बात है कि हमारे देहात के लोगों को जो मब तरह से पिछड़े हए है शिक्षा दी जाय । मगर जब हम शिक्षा के प्रबन्ध के बारे में गांवों में जा कर देखते हैं तो हमें वहां पर स्कूल की कोई इमारत नजर नहीं म्राती । वहां पर लडके पेडों के नीचे बैठे पहते हैं । गिरे पड़े घरों में स्कल चलता है। सरकार शहरों में तो बडी बडी इमारत स्कलों के लिये बना रही है, यहीं दिल्ली में किसी पश्लिक स्कल के लिये २० लाख रुपये खर्च किये जाने को है किन्त देहात के लोगों के लिये इस तरह का कोई प्रबन्ध नहीं किया जा रहा है। जब हम देश में सोशलिस्टिक पैटर्न श्राफ मोसायटी की व्यवस्था करने जा रहे हैं तो हमें सब को ईक्वल श्रपार्चनिटी देनी चाहिये । देहात में जो नीची श्रेणी के लोग है उन्हें हमें ऊंचा उठाना होगा । हमें देहात वालों की तकलीकों को समझना होगा और उसे दूर करना होगा । उन के खाने पीने, शिक्षण, उद्योग श्रौर दूसरी चीजों की व्यवस्था करनी होगी। मैं ममझता हं कि ग्रगर हम उन की दिक्कतों को दूर कर देंगे तो वे सरकार को टैक्स ही क्या श्रीर भी सब प्रकार की श्राहति देने में किसी से पीछे नहीं रहेंगे। यह कहा जाता है कि हमारी देहात की जनता को सहयोग करना चाहिये लेकिन जब तक हम उन की दिक्कतों को दूर नहीं करेगे, उन के भोजन की, रहने की ग्रीर शिक्षा की व्यवस्था नहीं करेंगे तब तक हमें उन का पूरा सहयोग मिलने की श्राशा नहीं करनी चाहिये। मुझे पूरा विश्वास है कि हम उन की दिक्कतों को जल्द दूर कर सकेंगे । स्वराज्य का ऋर्थ यह है कि

Real Swaraj must be felt by all men, wemen and children.

SHRI S. MAHANTY: Mr. Chairman, Sir, whoever has listened attentively to the speeches from that side of the House on this Finance Bill must have been more than convinced that Finance Bill provides yet occasion for pricking the bubble professions of a socialistic pattern of society.

(Shri P. THE VICE-CHAIRMAN RAJAGOPAL NAIDU) in the Chair]

Sir, if you look at the embodied in this Finance Bill, you. will notice the sinister design broadening the taxation structure at. the lower levels with its greater incidence on the consuming public. If you come to the indirect taxation, you. will find that duties are being proposed to be levied on commoditieslike medium and coarse cloth, and so on and so forth. Last year excise duties were levied on articles like shoes and sewing machines. Before that sugar, matches, tobacco, etc. were very heavily taxed. This has tobe considered in the background of exemption of estates like tea estates, coffee estates and rubber estates from taxation.

Sir, I am quite aware of the specious argument that the Taxation Enquiry Commission made certainrecommendations which are being implemented. I am also aware of the fact that for the successful completion of the Second Five Year Plan, we require heavy taxation but. the fact has to be borne in mind that the taxable capacity of the must also be proportionately increased. so as to enable the people to pay the increased taxation that are quired of them. In this connection I would beg this House to consider the proposal to initiate a uniform prohibition policy in this country. I don't hold any brief for the anti-prohibitionists. I am aware of the factthat this drinking habit has the happiness of many a home and many a family and is considered by some as a social evil. But the fact. has to be borne in mind that if this-

[Shri S. Mahanty.] prohibition programme is implemented, we will be losing, rather we have lost to the extent of about crores last year. Here is a publication in my hand-"Prohibition-Questions and Answers" which has been culated by the Publications Division of the Government of India. At page "Will 6, you will find a question: prohibition not deprive the State of an important source of revenue starve education and nation-building activities which have found prominence in the Five Plans?" After having asked this question, this booklet gives the answer. It says:

"It is true that by introducing prohibition, the State will lose an important source of revenue and may, to some extent, be obliged to curtail for a time the expansion of its nation-building and other activities including, perhaps, education."

"Then it proceeds to say:

"It is true, at present, when the country has launched a programme of economic regeneration through a series of Five Year Plans, that we need every penny that can be scraped together. Nevertheless, the loss of revenue is not such as cannot be made up at least partially from other sources."

Now the fact is, it is worth while to remember, that in the year 1954-55, on account of prohibition we lost a total sum of Rs. 44 crores. Now it was only a partial prohibition. don't know when the complete prohibition programme is launched, what will be the total amount What I would like to ask the hon. Finance Minister to consider is, whether he would like to make good this loss, by levying taxation on commodities like coarse cloth, and soap which are every-day necessities. Even the Government have admitted, according to this publication, that it may not be quite worth while to starve nation-building activities by depriving the States of a most important source of revenue. The sooner we separate the question of prohibition from moral implications, the better. It being said that Gandhiji was once of the opinion that the revenue which is derived from drinking is a sinmoney and it is better that the country should go uneducated, the country should go illiterate than educate its people by income derived from this source. Sir, I have got every pect for that great man. Here we are unfortunately with a fiscal dealing question, a sociological question, not a metaphysical and moral question. The question of morality differs from man to man, from society to society, from norm to norm. If Gandhiji had known that his followers, with a glass of agua pura, could run mad from one end of India to other, then probably the first which he would have advocated was prohibition of power and not prohibition of alcohol which contains only about 30 per cent. This power contains more than 100 per cent alcohol and is more maddening than alcohol itself. Therefore let us not go the question of morality. Here is a question which should be considered with dispassionate seriousness a namely, whether we should lose substantial source of revenue on account of prohibition which is again a State subject and over which Constitution does not give any authority to the Government of India the Parliament to enunciate a uniform policy-whether it is open to us to throw that money to the gutters and to enrich the coffers of the illicit distillers and starve our nation-building activities and to make good loss by proposing such kind of taxation.

Again, it is quite unfair on the part of the Ministry to cite here the recommendations of the Taxation Enquiry Commission. I would like the hon. Finance Minister to cite a single instance in which a report of a Commission like the Taxation Enquiry Commission, has not been discussed in this House. The other day the

Press Commission's report was discussed in this House as well as in the other House before the Government formulated certain courses action on the basis of those recom-The Taxation Enquiry mendations. Commission report is a very valuable which contains document. valuable recommendations. Neither this House nor that House has been provided with any opportunity considering those recommendations at any length. Last year, the Finance Minister, armed with three bulky volumes of that report, managed to smuggle some of those recommendations into last year's Budget.

SHRI M. C. SHAH: Smuggle?

SHRI S. MAHANTY: Yes. it was not discussed in this House. If the Government thought it fit to implement some recommendations of a Commission which they had appointed without the approval of the House, then the terms of reference of not have been Commission should announced in this House. We awaited the opportunity when Government would come to this House for a discussion on that report that was not done nor that is ever going to be done but on the basis of recommendations. those the hon. Finance Minister to justify seeks every kind of iniquitous taxation proposal that strikes his imagination. Sir. it is true when it is professed, when it is claimed that the per capita income, that the national income of India has recorded an increase of 18 per cent, when the achievements of the First Five Year Plan period are taken into account but in subjective terms. it is most elusive. I would like the hon. Finance Minister answer whether this increase in national income is reflected subjectively in the income of the average people.

SHRI M. C. SHAH: The hon. Member was not present yesterday when I replied on this point and I don't think he can expect me again repeat the same thing.

SHRI S. MAHANTY: I have through his speech and on the basis of that speech alone I am offering my comments. Now we all know India is a Union of so many States. If you go to States like Orissa other comparatively backward and undeveloped States, you will find that the per capita income is much less—is less by more than cent, of the average per capita income of India which has been computed at Rs. 285 a year. I would like the hon. Finance Minister if he has got material in his possession to tell what is the per capita income in the backward States like Orissa Assam.

SHRI M. C. SHAH: He can find out as he comes from Orissa.

SHRI S. MAHANTY: I made my enquiry from the National Survey Office but they said that they had no such information. Therefore I have to rely on the information which provided to me by the has been Finance Minister of Orissa. according to his report the per capita income in Orissa is in the neighbourhood of only Rs. 80/- a year. When you are exempting the coffee plantations, the tea plantations and rubber plantations in the country and when you are imposing this kind of indirect taxation even on articles food, in all propriety we have a right to ask whether in the absence of any increase in the taxable capacity of the people you have any right to come here with all these impositions. We all know that for the success of the Second Five Year Plan we require heavy investment, but that investment must come from other guarters.

THE VICE-CHAIRMAN (SHRI P. S. RAJAGOPAL NAIDU): You have only one minute more.

SHRI S. MAHANTY: Sir, from my group probably I am the only speaker and I do hope you would be good enough to extend my time by another five minutes.

THE VICE-CHAIRMAN (SHRI P. S. RAJAGOPAL NAIDU): Please finish

SHRI S. MAHANTY: Yes, Sir. We all know that the successful implementation of the Second Five Plan would entail very heavy investments. But why should all that investment come from coffers that are already pauperised? Why should come from people who are living even below the marginal level? We all know that as the first step towards the realisation of the ideal of a socialist society land ceilings are to be fixed. But a big controversy has been raised as to why the Government should not similarly fix ceiling on the income from other sources. The hon. Finance Minister has argued that the supply of land is restricted and therefore the ideals of social justice can be served by equitable distribution of land the supply of which is limited. But may I ask the hon. Minister to let me know whether the flow of other kinds of wealth is unlimited? Here it is question of the equitable distribution of unlimited wealth and not the concentration of it in a few hands who may enrich the party coffers of party in power. Sir, it pains me to hear such kind of arguments from the hon. Finance Minister when it comes to the rural sector. When it comes to the rural sector it does not prick his conscience to come down on the people with all kinds of taxation proposals. But when it comes to the urban sector, when it comes to the industrial sector. when it comes to the commercial sector, he is quite sympathetic them. Viewed in that light, this Finance Bill has not much of.....

THE VICE-CHAIRMAN (SHRI P. S. RAJAGOPAL NAIDU): Please wind up.

SHRI S. MAHANTY: I am just winding up. Therefore, in the fitness of things I would like to record my protest against such kind of proposals in the Finance Bill

THE VICE-CHAIRMAN (SHRI P. S. RAJAGOPAL NAIDU): In view of the

large number of speakers, it has been decided by the Business Advisory Committee that the House will sit through the lunch hour also. The next speaker is Shri B. K. Mukerjee.

SHRI B. K. MUKERJEE Mr. Vice-Chairman, Pradesh): I stand to support the Finance because the yield from these extra taxes is supposed to be required for the development of the country and the implementation of the Second Five Year Plan. Therefore, I do not think there can be any disagreement on the extra taxes that are going to be levied. The Second Five Year Plan, as the hon. Finance Minister has stated, is a very bold and ambitious one and to implement such an ambitious and bold plan, they require a lot of money. But I would add that they would require not only a lot of money but also the enthusiasm the entire population of the country. I am very doubtful if in the policy of the Finance Department there is any proposal to create the incentive of the people and to make them feel enthusiastic and come forward to achieve the objectives of the Second Year Plan. To rightly and quickly implement the Plan is not the work of only a few highly placed people, those who are fortunate enough to have enough. It is the work of the people and especially of the people employed by the Government in the lower strata.

[Mr. Deputy Chairman in the Chair.]

I am obliged to submit that those in the lower strata there is no incentive to become more efficient and more active and to rise up to standard that is required of them in order to implement this Plan. extra taxation will certainly in some extra revenue. But we do not know how this money is going to be utilised. If we examine position in the Finance Department itself, not in any subordinate office of the Department, but the position of the staff employed under the very nose of the Finance Minister, those in the Secretariat, we will get a picture

which will show us how this department can function more efficiently and how we can create enthusiasm among the staff who are required to be more efficient and more active in order to discharge the duties required of them. In the Secretariat itself, in the Finance Department, a lot of staff are employed as temporary. have no security of service. They do not know what is in store for them in the future and so, they cannot their mind and soul to work effectively and efficiently for the prosperity of the country. This is not a factor in this year's Budget; it is a factor which I and everybody have been seeing in the Budgets of past years. Now, under the verv nose of the Finance Minister, this is what happens. They have provided for the permanent staff an amount of Rs. 2,84,000 whereas for the temporary staff a sum of Rs. 4,75,000, that is to say, more than double, has been provided. More than double number of the permanent staff is temporary; these people do not know what will happen to them tomorrow; they have got no security. They also the same do not get amount οf emoluments that are paid to the permanent staff. Therefore, even if expect them to be efficient, they can't This is not only the case the Finance Ministry; this applies to all the Ministries. I will cite a few instances in the Home Ministry which sanctions the appointment of staff, whether permanent or temporary while the parent Ministries provide the money. In the Home Ministry also you will find a sum of Rs. 4,44,000 has been provided for the permanent staff whereas the sum provided for the temporary staff is Rs. 12,91,000. This is not for this year alone but has been the case for a number of years. These people are not given an incentive to be efficient and to do the job as the expects them to do.

As time is short. I will come to another branch of the Finance Minisary, the Controller of Insurance

course, a very bold step has been taken by acquiring the management of all the insurance companies. These companies are going to be nationalis-Nevertheless, very soon. mefficiency of the Controller is responsible for all the misappropriation and mismanagement of these companies. Had he been active or vigilant acted as he was required to do, then what happened in all these insurance companies could have been avoided and checked but then this Controller was ineffective of Insurance mefficient which resulted management and misappropriation of the public money by the Directors and Managing Directors of insurance companies. The other day, in reply to a question in this very House, the Finance Minister replied that Managing Director had run away with an amount of fifteen lakhs rupees and neither the Finance Ministry nor the Controller of Insurance, nor even the Police department able to detect the person as to where he has gone with all that money. That is not all. I will cite more example as to how he inefficient and ineffective. There was an insurance company which to pay to one of its managers amount of Rs. 1500 per month. That manager had the good fortune secure a position, not a big post but an elective position, under the Government. When he relinquished employment, he was offered a pension at the rate óf Rs. 3000 a month. While he was on active service he got Rs. 1500 per whereas on his retirement he given a life pension of Rs. 3000 per month and this is the efficiency of the Controller of Insurance. insurance companies have recently been taken over for management by the Government and the Custodians have been appointed on the recommendation of the Controller Insurance.

DEPUTY CHAIRMAN: Mr. Mukerjee, the Insurance Bill is coming up later. We are now with the Finance Bill.

SHRI M. C. SHAH: He is anticipating.

SHRI B. K. MUKERJEE: I am only trying to show that the Finance Ministry is inefficient. It expects people to put their heart and soul into work.

Shri M. C. SHAH: Therefore, the only remedy will be not to support nationalisation.

SHRI B. K. MUKERJEE: You did not care to consult people who really counted. What I am suggesting that those people who have appointed as Custodians know nothing insurance. They are only about harassing the staff and harassing those people who used to bring business. Instead of that, instead of the advice of the Controller of Insurance, if you had put better people, people from the field, people who have been working in this field for years together, it would have been better. Though they do not get four or five thousand rupees per month, they are efficient and educated and can run this business in a fair and better manner, far better than the persons now appointed as Custodians.

Shri M. C. SHAH: Perhaps my hon. friend does not know anything about the appointment of Custodians. All these people have been in the insurance field for a number of years, perhaps thirty or twenty or twenty-five years. I do not think the hon. Member knows about these people and without going into that question, it will not be worthwhile to say that all these Custodians are not fit to act as Custodians.

MR. DEPUTY CHAIRMAN: Anyway, that is beyond the point, Mr. Mukerjee. Come to the Finance Bill.

SHRI B. K. MUKERJEE: I will for the information of the hon. Minister say.....

MR. DEPUTY CHAIRMAN: You can reserve all these remarks for the Insurance Bill when it comes before the House. Let us have something about the financial proposals.

Shri B. K. MUKERJEE: This is regarding the Finance Bill. I object to the payment of fabulous sums.

SHRI M. C. SHAH: It is not there..

SHRI B. K. MUKERJEE: The Finance Ministry is responsible for the payment of fabulous sums to the Custodians.

SHRI M. C. SHAH: The hon. Member does not know that the Custodians are not paid by the Finance Ministry nor even out of the funds of the Government of India. He must know that also.

Shri B. K. MUKERJEE: I know probably no less than the hon. Minister about this.

Shri M. C. Shah: I am glad; but when he said that fabulous sums were paid by the Finance Ministry to these Custodians, I said that the hon. Member must first acquire the knowledge as to wherefrom the funds come for payment to these Custodians.

SHRI B. K. MUKERJEE: It is commonsense.

SHRI M. C. SHAH: That is lacking.

Shri B. K. MUKERJEE: The hon-Minister must take the trouble of listening. Members know that the insurance companies have not yet been nationalised. Government has taken over the management of these concerns and the money paid to these people comes from the funds of the companies. Everybody knows that. If the hon. Minister does not know, I am ready to help him in this respect.

Shri M. C. SHAH: The hon. Member said that these payments come from the Finance Ministry. Mr. Deputy Chairman, you must have heard it also. Whether commonsense is lacking here or there, the Member must be the judge.

MR. DEPUTY CHAIRMAN: Mr. Mukerjee, you made the remark that the Finance Ministry is paying these sums.

SHRI B. K. MUKERJEE: The only thing I should say is that we are step-

ping forward and our goal is the achievement of a socialistic pattern of society, and if the Finance Ministers do not change their outlook, it will be a mere uptopia and we will never reach anywhere near our goal. Therefore, Sir, we cannot afford to Rs. 4,000 and Rs. 5,000 per month to anybody, wherever he is posted or wherever he is placed.

Now one more subject on which Of course, yesterday shall speak. some Members were pressing the point that Government should look after those people, old and retired hands of the Government, whom Government is paying pension. If the pension based on the salaries or emoluments paid to similar incumbents of today, then they are entitled to get more as their pension. That means that pension fixed at the rate at that time when they retired is not applicable today. Now when you pay a pension to the old and retired people I presume that this money is paid not only in recognition of their past and good service but also in the belief that this should enable them to live comfortably during their retired period, and if we wish them to live and render service to the country by their experience, education and knowledge, have got to see that these people live comfortably, and Government should not see them starve to death. Therefore I only request the Finance Minister to look into this case and pay them better by which they can live better. This can be done by adding to their old emoluments the dearness allowance, the personal pay, etc. paid to like officers in service today and then calculating their pension. If this is done they will be happy and they will be able to live more comfortably.

Now another point. The Finance Department allots the moneys to the different departments, but in regard to most of the money's when the latter actually want to spend them. they have to go to the Finance Department. The red-tapism has got to be They do not care to avoided. whether the department is carrying out the objects with the money which they spend. Now as an illustration, to enable Mr. Shah to understand. what I want to say is this. Now the day before yesterday, in reply to a question, the Minister for Housing said that they call for tenders when they appoint a contractor. They call for tenders and a man from the Finance Department is deputed examine those tenders and to accept one of them. The tender is for the P.W.D. but the engineers there are not the authority to accept or reject a A man deputed bv Finance Department is the man who accepts one of the tenders.

SHRI M. C. SHAH: Perhaps he does not know the procedure. Unnecessari-

Shri B. K. MUKERJEE: You try to listen to me, to what I say.

SHRI M. C. SHAH: You say that an official of the Finance Ministry accepts That is fundamentally tender. wrong. You do not know the procedure.

SHRI B. K. MUKERJEE: I am not speaking so much on the procedure but on the effect of accepting a lowest tender on the workers' amenities. The question is that the lowest tenderer cannot provide all the amenities to the workers that they will be employing. That was the question raised the day before yesterday. Now, whether the contractor pays the workers properly or not, the Finance Department insists that the lowest tender must be accepted. The department cannot go in for another tender, which is not the lowest, because the Finance Department raises an objection and their officers are really the authorities, there to accept or not to accept a tender. Of course, the Finance Department will be justified if they direct the departments employing contractors not to employ contractors at all. I made the suggestion, while we were discussing the Railway Budget this year, that a construction corporation should be formed. While the Government had so many corporations, this will be one additional corporation

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[Shri B. K. Mukerjee.] which could be entrusted with all the constructions which the Government agencies want to be done. If this construction corporation is formed, question of lowest tender or highest tender will never arise and that is how we can provide the incentive-and this is required to be done under present financial position of the country-to enthuse the people to come forward and render all sorts of physical and financial help to execute these Plans.

Finance

MR. DEPUTY CHAIRMAN: Your time is up, Mr. Mukerjee.

SHRI B. K. MUKERJEE: One minute please.

MR. DEPUTY CHAIRMAN: You have already had five minutes extra.

SHRI B. K. MUKERJEE: Just one minute, Sir.

I do not know whether the amount provided will still be required for the various Employment Exchanges, they have been transferred to State Governments from the 1st of this month. I do not know whether all the amounts have been provided for the running of these departments.

Then, some of our friends yesterday criticised the inefficiency of the P. & T. Department and the Minister while replying, said that telegrams and post card were a losing concern, that is to say, whatever a man pays for a telegram and whatever a man pays for a post card is only a portion of the cost that is actually incurred to deliver the message or the post card to parties concerned. I do not know why the Finance Minister should not think of increasing the rate of telegrams and post cards and putting a stop to recurring loss on this account when we can increase them. Now this increase does not mean that you should create more posts of officers and go on paying these highly fat-salaried people, the Secretaries or Joint Secretaries and others getting Rs. 4,000 Rs. 5,000 a month, who also get the luxurious travel by air or the luxurious travel by aircondi-

tioned coaches, whereas the people in this country, even the Members of Parliament, cannot have that luxury. Why cannot the Finance Minister pull up these people not to trave? by air and not to travel by the airconditioned coaches? These are ways in which our finances are misused and I hope the Finance Minister will take note of this that the officers should not be permitted to travel by air by air-conditioned coaches. They travel with the people of this country if they want to serve the people of the soil.

SHRI M. C. SHAH: Perhaps bullockcarts would be better.

SHRI. B. K. MUKERJEE: Now. come to the question of this tax evasion. I do not know whether the hon. Minister could give us an accurate figure. He has said about Rs. 30 crores. It may be Rs. 60 crores or it may be Rs. 25 crores. Sir, I say that it is the inefficiency of the Finance Department that these people should evade paying taxes. This Income-tax Department goes and harasses a man whose total assessment is about Rs. 5,000 or Rs. 10,000 or even Rs. 25,000 but they never go to a man who evades lakhs and lakhs of rupees. They never goto such people. They go to the middle class people and harass them. That is how they show their efficiency and they show their They will never go to a man who tries to evade lakhs and lakhs of rupees. Now, for the information of the hon. Minister I can say that our business people, our industrialists actually take pride in the fact that they have evaded payment taxes. When they go to their club or go to some party, they say I have evaded Rs. 10 lakhs this year'. This is how they.....

SHRI M. C. SHAH: Will the hon. giving Members oblige us by names of those people who have boasted that they had evaded Rs. 10 lakhs promise or Rs. 20 lakhs? Ι immediate enquiries will be made and if it is found correct then they will be taxed. It will be a good to the country

and I would request the hon. Member that he should oblige us by giving us those names which he may have in his possession. That will be more fair to the Government than merely criticising.

Finance

SHRI B. K. MUKERJEE: Sir, human memory may be short. I do not know whether within four years a man can forget everything. Four years before Mr. Shah was one of us and now he forgets what he used to hear while he was not on that bench. We always hearing.....

MR. DEPUTY CHAIRMAN: Mr. Mukerjee, instead of making allegations here, you had rather pass on those names to him and he will certainly make enquiries and see they are taxed. If you have got any reliable information, pass it on to him.

SHRI B. K. MUKERJEE: have only to say that if they pay more attention to the big people who are.....

MR. DEPUTY CHAIRMAN: You are making definite allegations against certain people that they have evaded paying lakhs and lakhs of rupees and that they are making it known to their friends. What he wants is, instead of making these allegations, you should rather pass on those names to him so that the Government may take necessary action, if really you got that information. Hon. Members must take the responsibility for statements they make here. wise they should not make reckless allegations like that.

SHRI B. K. MUKERJEE: All right, Something has been said about education. One thing which the Education Ministry can do is when the students enter into the higher secondary stage of their education, student should be required to state his future occupation, so that the Education Department might be able to plan that particular boy's education according to his aspirations.

Now regarding shipping and inland water transport, much less attention is being paid to them.

Mr. DEPUTY CHAIRMAN: You have already taken more time.

SHRI B. K. MUKERJEE: I wish that both the Ministry of Transport and the Ministry of Finance should pay more attention to this vital necessity of our land.

Dr. D. H. VARIAVA (Saurashtra): Mr. Deputy Chairman, Sir, I just want to make certain observations about the Finance Bill. I have nothing to say against it. I support the Bill and I support the new taxes which have been levied in this Bill. Though there are certain taxes which are hard on the common people, but as the Finance Minister has mentioned that only ·4 per cent. of the population pays income-tax, and therefore other taxes have to be collected from the common people for the benefit of the common people, there is nothing wrong in taxing them reasonably. But I want to mention here that the income-tax machinery should be made more efficient. At present it is admitted that about Rs. 30 crores are being evaded by people who are suppose to pay income-tax. In this respect the Government have made certain provisions in this Bill as a result of which they can re-open cases which are even 30 years old. I personally think there is nothing wrong in it. Even two years ago I made an observation that when it was suspected that a man evading income-tax even before the charge was framed, his books should be impounded so that they may be in the hands of the income-tax authorities before he can make any changes in his account books. Thus the real thing could be found out. Again there is a practice of keeping two books of This account. should be into and private enquiries should be **mad**e. Sir, keeping of two books of account should be made a criminal offence. I know that the Government is making all efforts to find out those people who are evading taxes. as Mr. Parikh has suggested we want to increase the staff for collection and a certain amount of money spent for increasing the staff, I think, would be

[Shri D. H. Variava.] well spent. The Government and the country will benefit from it.

Now. I come to the question of sales Though it is not a Central subject, it has reference to Finance and directions are being given by the Central Government to the States about this sales tax. Sir, firstly, this sales tax should be uniform all over country. Secondly, the way in which this sales tax is collected is a sort of a pin prick to every person every day, from the highest to the lowest in the country. We just go to a shop and ask for something. The shopkeeper says that it costs Rs. 10 and a tax of five annas is seperately charged. Every time while making purchases people Government. the actually abuse They say that in the good old days they never had to pay such a tax. It is always argued that the Government is taking something from the people which was not being done a few years I therefore suggest that sales tax should not be collected in the manner in which it is being done but some method should be devised so that the tax is included in the prices of articles themselves and collected at the I have seen many source. when they go to a shop telling the shopkeeper, 'do not make out a bill: give me at the price quoted; I am not going to pay sales tax.' Sometimes some small shopkeepers consent to Sometimes the articles are not purchased and there are interminable arguments. So all the while the people are reminded of this tax. People who have got to pay income-tax are reminded only once in a year but the common people-now-a-days are reminded of this tax not once but three or four times every day. Whenever they go to the market for purchasing something, the sales tax has to be paid. Secondly, I would that this sales tax should not be charged on commodities of consumption like wheat, rice, oils etc. as has been done lately in a certain State.

Now, I come to the question of economy in the spending of money. There are many items which I have noticed

in each Department but I do not want to go into all of them. I will say something about the Health Department. There is one thing which is occuring in the budget of the Health Department. It is the expense of about Rs. 99 lakhs for the production of quinine. Cinchona plantation started in Bengal and in Madras during the last war and Rs. 99 lakhs have been spent on that but the prospect of producing quinine out of that, I think, is very meagre. But at the same time every year Rs. 5 1 P.M. lakhs are provided for iust looking after the plantation. The whole idea is that after once extracting the quinine from these plantations, on which Rs. 99 lakhs are already spent-it may called Rs. 1 crore—and still Rs. lakhs are spent every year and the benefit that we are going to get from it is nil. So, I would suggest that if we have spent Rs. 99 lakhs, nowscrap the whole thing and stop spending Rs. 5 lakhs every year on it.

Now, about the public and private sector. I have nothing to say against the public sector and I am not against nationalisation. But at the same time I want to make certain observations that when things are done in the public sector it is my impression-I think it is the intention of the Government that the public sector should be worked on a "no profit no loss" basis. Well I do not think that that is right and that is the right conclusion that I have arrived at. But whenever we see any report of some public sector industry, we find that there is always a loss. I do not know whether the Sindri Fertilizer Factory is making profit or loss and I would request the Finance Minister to let me know whether they are working at profit a working or at a loss. Ι that in the beginning not possible to have profits from an industry. It will take some But what is the policy of the Government as to the public sector? Are they going to make profit, because they are going to contract the private sector? Then, you are going to lose

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the income-tax that you are getting from the private sector. Now, if we contract the private sector, then this income-tax which you used to from the private sector, are you going to get from the public sector or not? Because if the public sector is not worked on a profit basis, then there will be a loss in revenue and no matter how much of other taxes you levy on different articles, that won't compensate for this, because, I think, the greatest amount of tax that Government obtains is through the industries, by taxing the industries. And so if the public sector is not worked economically and on a profit basis, I am afraid the revenues will suffer agreat deal.

Now, there are many branches in which Government has already taken the step of producing things, just like the fertilizer. And now they are going into the iron and steel industry. How is it that the industries in the hands of the private sector have made huge profits and have also paid taxes to the Government, which, in many respects, enables the Government to run the country? Now, when we run our iron and steel plant, I am sure that it will be run as efficiently as it has been done by the private sector. If it is not so, then not only will we lose the income that we were deriving through taxation from the private sector, but we will lose on capital, if this industry is not run efficiently. So, I am sure that the Finance Minister will let me know if they are going to make as much profit, if not more, as in the private sector. I must concede that in a Welfare State you don't want to make profit in excess of what is necessary, but at the same time iron and steel is such an industry that if it is run efficiently, then a much greater profit will accrue to the Government than what obtains through the private sector by taxation.

Now, there is the question of electricity. Electricity, I think, is the concern of the States. But at same time we know that many States have allowed their grants,

the which are granted bv Central Government, to lapse of the want of finance. And there is move that all the electricity concerns should be in the hands of the Government and should be worked through an Electricity Board. Some Boards have been formed in certain. States and others are going to be formed. But in this, too, I want to know whether they are making the same profit, or a reasonable profit, which was made by the private companies, or, are the working in loss? Now, take the example of transport. Transport has been nationalised and after the nationalisation we find that there is a huge loss. Now, the Government might say, well we just want to do it for the Welfare State. But at the same time I cannot understand that when this transport was in the hands of private individuals, they The private making huge profits. industries were making huge profits and were paying a good amount of tax to the Government. How it that when it comes in the hands Government they run at a loss? in these things, I think, a should be made and there should not be the idea that because working for a welfare State we should let go the profits. Profits should be made, but it should not be Even if you make five per cent. on the outlay that Government is then, I think, the Government coffers will be supplied with amounts which will be quite commensurate with carrying out the Second and the subsequent Five Year Plans.

There are certain other things that I might propose. Now, the raw film is not manufactured in India and we are spending crores of rupees for the importation of films for the cinema industry, for photography and medical purposes. I think it is the duty of the Production Ministry take this in hand and if they run this industry on proper lines, there is profit in it. Also, the manufacture insulin. I think we are importing insulin worth crores of rupees. In the same way, there is the petroleum [Shri D. H. Variava.]

and the coal industry which Government is going to nationalise shortly. In these, too, efficiency must be the prime factor. If these things are not run efficiently, then, I think, the huge profit which the petroleum companies are now making will be lost to us, because petroleum is priced highest in India than in any other country. And if we have got a petroleum company, Government could see that it is run on proper lines and profits are paid into the Government funds.

Now, I do not want to say anything on insurance, because other Members have spoken on it. But I am sure that there is an assurance from the Finance Minister that insurance when it comes under Government control will be run more efficiently and that Government will get more funds from the insurance than what it is now getting and also insurance is being extended to the rural area.

Now, there is also the question on which I will request the hon. Finance Minister to enlighten us, that is, the problem of what is called the doing away with the disparity in the standard of living and the disparity in income. Now there is a suggestion that this disparity should not be more than, say, 30 per cent. I think that on the income of high officials they want to put a ceiling of about Rs. 1,500. If this is done, I want to know from the hon. Finance Minister who is going to buy all these new motor cars that we are going to produce. I think that they are going to be priced at least at about Rs. 15,000. When a man earns Rs. 1,500, will he be able to afford a car if this ceiling on income is put? In that case, I am afraid that many people who are in service and in private life will not be able to make use of these cars. Then the problem will arise whether the Government should subsidise these people to buy cars and so on. So, I think that this question must be carefully considered.

MR. DEPUTY CHAIRMAN: Yes. Is that all?

DR. D. H. VARIAVA: Is the time up, Sir?

MR. DEPUTY CHAIRMAN: The time is over. You have taken five minutes more.

Dr. D. H. VARIAVA: I will mention only one or two points. In the last five years, we spent Rs. 10 crores on the control of malaria throughout India. Now I wish to know how we are going to reduce the incidence of malaria, because I find-and people have complained to me-that the mosquitoes have increased and malaria has increased. So, I suggest that statistical bureau should attached to the Ministry of Health and they should find out whether money spent on the control of malaria is commensurate with the results achieved and whether it is doing the amount of good work that it is supposed to do.

Well, Sir, as my time is over, I will not talk any more, but I will suggest more thing that the Finance Department should see that whenever large amounts of money are spent, they are well utilised. There is a suggestion that a committee should be set up to scrutinise the spending of all the departments during the Plan period and I hope that this committee will be set up not only at the Centre but also at the State level and a man from the Centre should be on those Committees to see that the money is spent well.

With these words, I support the Bill.

Shri P. N. SAPRU (Uttar Pradesh): Mr. Deputy Chairman, Sir, I happen to have a bad voice today and the House will forgive me if I am not able to make myself properly heard.

I wish to make a few remarks on the Finance Bill and in doing so, I do not propose to go into details so far as individual, items are concerned. It is possible to take the line that individual items of taxation are very harsh. They are of a staggering nature and they are, in some respects, you may say, unjust. But you do not solve the problem by saying The big question that one has to make up one's mind about is whether it is right and wise and proper that this country should aim at the implementation of the Second Five Year Plan in the period contemplated by the period. that is, five vears. be our it objective that Second Five Year Plan should be implemented, obviously there will have to be, in order that it is carried through, an all round increase every type of taxation.

I said the other day that my preference was for direct and not indirect taxation. The hon Finance Minister quoted from the observations of the Taxation Enquiry Commission and he pointed out that the Commission had visualised taxation which was limited only to direct taxation, but which included indirect taxation also. Now it was not my view that we should limit ourselves only to direct taxation. I said that my preference was for direct taxation. Where there is a choice between direct taxation and indirect taxation, I choose direct taxation. That is my personal, individual philosophy. But even so far as indirect taxation is concerned, one has to ensure that its incidence is such that it does not fall heavily upon the poor. We know that we have staggering poverty in this country. poverty of this country is something unimaginable. It has been the subject-matter of comment by every thinking foreigner who visited this country and if you were to tax people in such a way as lower their standard of living in order that at some future date their children and children's children might per, well, you may do it and yet not be able to do anything of substance so far as the children and children's children are concerned. That being so, it is difficult to suggest any alternative means whereby this Plan should financed. I think that the Plan has to be carried through. We must make up our minds that it should be

carried through. I think that the proposals in the Finance Bill will be found on the whole to be not too unreasonable. I will put it negatively. It say 'not too unreasonable' because I do not like a tax on soap. I would like people to make more use of soap in this country and I think it will do good if they were taught to use soap a little more than they do today.

Then, I do not like a tax on clothcoarse cloth. I think that food, shelter, and clothing are the prime necessities of life and the poor people are scantily clothed in this country. I wish it were possible for them to be better clothed than they are and they should be made to feel joy in feeling that they are well clothed. I do not like this tax on cloth. Now, Sir, I am not bothered about the tax on motorspirit. I think, the people who use motor-cars are somehow able to find the ways and means of paying this tax. But I do think that the question of a tax on kerosene oil needs consideration, and there is the question of sales tax on consumption goods like food grains and salt, about which we look in the old days a definite stand.

Apart from this, Sir, one feature of the Plan which fills one with a little anxiety is that nearly 25 per cent of the deficit is going to be left uncovered. Now this is unorthodox financing. I am not very much in love orthodox financing. I think it is possible to experiment in fin-And, in any case, there is noreason to assume that the uncovered. deficit will give rise to any inflation. I suppose, the population will increase, its standard of living will increase, production will increase, and all that will have a stabilising effect on prices.

Then, Sir, there is another point with regard to foreign aid. Now, we are expecting foreign aid to the extent of about Rs. 800 crores. I am not very good at figures. As a matter of fact, I cannot ordinarily remember any figures. But, I think, we are expecting about Rs. 800 crores of foreign aid. Well, we do not know what the atti-

[Shri P. N. Sapru.] tude of certain countries will be. But we are not going to change foreign policy or modify our foreign policy in order that we might be able to get foreign aid. We are not opposed to foreign aid, provided we get it on terms consistent with the interests of our country and consistent with the self-respect of this countrv. But we may be certain, the Finance Minister said the other day, that we shall get about Rs. 400 crores of foreign aid. We shall get some aid under the Colombo Plan, we shall get some aid from the International Monetary Fund, and we might probably get some aid from Canada, and I suppose we might count on some aid from the U.S.A., the Ford Foundation and Congressional discussions think. notwithstanding. But I effort should be to make ourselves more and more self-reliant. Perhaps it is inevitable that we should think of foreign aid but this foreign aid can, if carried too far have adverse results. Therefore, we should learn to be self-reliant.

Reference was made bv Dr. Mookerje, in his very learned speech, to the economic progress of Western Germany, and he thought that Western Germany, had been able to progress rapidly, had been able to make very considerable advances after the War in her industrial development, as the taxation there was comparatively low and industry had been left in the hands of private enterprise. Well, India is not Western Germany, and that fact, I think, Dr. Mookerji absolutely forgot. Private enterprise has not played its part in this country. The old school of Gladstonian Liberals used to think that if you were to leave money in the hands of the people, well, they would make use of it, and therefore the taxes be low. But things are changing, the entire world is changing. The Indian pepole are not the German people. And in the next few years, the State in this country will have to play a more important part than it did before. Intervention by the State has

come to stay in this country, and one need not regret the fact that it has come to stay permanently in country. The amazing thing about it is the way in which without much discussion, we all have accepted, in some way or other, the socialistic concept of economic organisation. Mr. Deputy Chairman, while, therefore, it is right and proper that the public sector should play an increasing role in our national life, it is also important that we should ensure by good administration that the public sector is worked to the maximum benefit of the people of this country. In life, not only the enunciation of fundamental principles, but also the way they are actually implemented is important We may have the most excellent plans, and yet those plans may fail, because the way in which you implement them is not enough. It is, therefore, necessary to attach the highest importance to efficiency in our industrial organisation, and it is necessary for us to ensure the highest degree of efficiency in the carrying out of State enterprises. If there is something wrong happening in a State enterprise, you immediately get a comment in the press saying, "Oh, after all, the Government is managing this concern, and thing seems to have gone wrong with the Government management." One never cares to enquire about large numbers of mushroom companies-I think the new law has made the position a little better-which go into liquidation and which cheat the poor man. But one wrong does not make another wrong right, and therefore, it is necessary for us to ensure that our State industries are worked by men of capacity, of integrity, of character, of knowledge, and of skill, and there should be no nepotism in making appointments and giving promotions. I am wondering, Sir, whether it is not time for us to think in terms of an Economic Administrative Service, a Service for our economic enterprises. We have to think somewhat along new lines. In the olden days, the civil servant was good in his own way. He

had a liberal education. He had an education in classics or in mathematics, which was very useful in those days. These are days of specialisation and what we want today is a more specialised type of service for running the economic machinery of our State.

MR. DEPUTY CHAIRMAN: I fear that I have transgressed the time-limit, and I will not therefore weary you with any further remarks. Thank you.

श्रीमती कृष्णा कुमारी (विध्य प्रदेश): उपसभापति महोदय, सन् १६५६ का वित्त-बिल जो हमारे सदन में पेश हुग्रा है, उस के लिये वित्त मत्री महोदय धन्यवाद के पात्र हैं।

मैं श्रपने ग्रामीण भाइयों श्रौर बहनों की तरफ से इस सभा-भवन में कुछ कहने के लिये खड़ी हुई हूं। अन्यवाद देने के साथ ही मैं वित्त मत्री का ध्यान इस श्रोर ग्राकिषत करती हूं कि कर-भार से हमारे सौभाग्य चिन्ह भी ग्रछ्ते नहीं बचे। भारतवर्ष में स्त्रियों के सौभाग्य के दो चिह्न हैं, एक तो सिन्दूर श्रौर दूसरा चूड़ी। हमारे मंत्री महोदय ने इन पर भी कर लगा दिया है। ग्रामीण जो कि हमारे भाई है, उन की दशा कैसी शोचनीय चल रही है? शहरों में रहने वाले नहीं समझ पाते, कल्पना भी नहीं कर सकते कि उन के ऊपर क्या बातें बीतती है, क्या नहीं।

हमारा भारतवर्ष कृषि प्रधान देश है। ग्रामों में कृषि ही से हर एक काम चलता है। करीबन पांच महीने ग्रपने ग्रनवरत परिश्रम से वहां के लोग जो ग्रनाज पैदा करते हैं, जमी में वे भूमि-कर देते हैं ग्रीर उसी से ग्रपने बच्चों का लालन-पालन ग्रीर शिक्षा-दीक्षा का प्रबन्ध करते हैं। उन के उत्पर यह जो नये करों का भार डाला जाता है, उस से उन की हालत बहुत ही दयनीय हो गई है। हमारा भारतवर्ष जब ग्राज़ाद हुग्रा, तब में

वह मशीनरी का एक देश बन गया है। हर एक क्रांक को इस बात के लिये प्रोत्साहन दिया जाता है कि मशीनों मे काम करने में गल्ले की उत्पत्ति ज्यादा होगी ग्रौर उस से वे ग्रपने लिये बहुत कुछ साधन इकट्ठा कर सकेंगे । पर अगर उस का लेखा जोखा लगाया जाये तो मैं नहीं समझ पाती कि वह कैमे उन के लिये मुफीद है। जो हल-बैल से खेती करते है उस से कम से कम द्गना तो . ज़रूर ही ट्रैक्टर पर खर्च होता था श्रौर खर्च होता है। भ्राज जबिक डीजल भ्रायल श्रौर जहां तक कि सब तेलों के साथ मिट्टी के तेल पर कर लगा दिया गया है, तब ग्रामीणों की क्या हालत होगी ? वहां पर भ्राप जा कर देखें तो भ्राप को मालुम होगा कि वे फस के झोंपडों में रहते हैं। जब तल पर कर नहीं लगा था तब भी देखने में ग्राता था कि बहुत से झोंपड़ों में दीपक नहीं जलते थे, चिराग़ नहीं जलते थे। ग्राज इस कर के भार से वहां वे ग्रपने झोंपड़ों में ग्रधेरे में संकटैइया, जोकि हिन्द्स्तान में लगभग हर गांव में होती है. जला कर ग्रपना काम करते हैं। इस का फल क्या होता है? इस की चिगारी से फस के झोंपड़ों में ग्राग लग जाती है भ्रौर उस से गांव के गाव नष्ट-भ्रष्ट हो जाते हैं। इसलिये मैं यह चाहती हूं कि जो कर लगाये गये है उन पर किर विचार किया जाये। कहीं ये कर हमारे ग्रामीण भाइयों के लिये. ग़रीबों के लिये इतना भार न हो जाये कि वे इन को सहन ही न कर सकें।

हमारे वित्त मत्री महोदय का जितना खयाल शहरों की तरफ है, उतना गांवों की तरफ नही है। ग्रामीण बिल्कुल असहाय अवस्था में रहते हैं। यदि वे बीमार पड़ते हैं, तो उन के लिये मामूली से मामूली दवा का प्रबन्ध नहीं होता है। इस के लिये वहां पर ग्राज तक कोई खास इन्तजाम नहीं है। शायद सरकार यह समझती है कि गांव वाले बहुत कम बीमार पड़ते हैं, क्यों कि

[श्रीमती कृष्गा कुमारी] गांवों में मेहनत-मजदूरी करने वाले ज्यादा लोग रहते हैं। पर यह देखने की बात है कि श्राज ८५ प्रतिशत भारतीय गांवों में रहते हैं, ंफिर भी श्राप वहां बीस बीस मील चले जाइये, न कोई डाक्टर मिलता है, न कोई वैद्य मिलता है और न कोई हकीम निलता है; यद्यपि पहली पंचवर्षीय योजना का कार्यक्रम खत्म होने को भ्रागया है। दूसरी पंचवर्षीय योजना मे भी मझे कोई उल्लेखनीय कार्य-क्रम दिखाई नहीं पड रहा है जिस से ग्रागे के लिये संतोषजनक सास ली जाय । वहां पर जब भ्रादमी बीमार पडता है तो ईश्वर के भरोसे छोड दिया जाता है। भृत-प्रेत भ्रौर आड-फक में विश्वास होने के कारण उन की दशा और भी दयनीय हो जाती है। हमारे यहा करोडों रुपया एलोपैथिक पर खर्च किया जाता है। यदि उस का चौथांश या ब्राठवांश भी हमारी देशी चिकित्सा-धद्धति पर व्यय किया जाय, तो हमारे गांवों की दशा उतनी भयानक न हो जितनी कि ग्राज देखने को मिलती है। बहां ग्रगर किसी को बात की शिकायत होती है तो उस की दशा देख कर श्राप त्राहि त्राहि करेंग । जो लोहे का हंसिया होता है, उसी को वे धाग में गरम कर के उस से जीवित श्रादमी को दागते हैं क्योंकि उन के पास कोई साधन नहीं है, उन के पास इतना पंसा नहीं है कि वे नगरों में जा कर ग्रपनी दवा करा सकें। प्रथम पंचवर्षीय योजना में यहां तक भी नहीं किया गया है कि प्राइमरी स्कुलों में टिंचर ही रख दिया जाये। खेल में जब बच्चों के चोट लगती है तो वे टिंचर की जगह मिट्टी का तेल इस्तेमाल करते हैं। इस से ग्राप सोचिये कि गांवों का उत्थान कितनी तेजी से हो रहा है।

यही हालत में स्त्री समाज की देख रही हूं। उस के लिये भी कोई ठोस क़दम नहीं उठाया गया है। स्त्रियों के ग्रक्षर ज्ञान के लिये न कोई पाठशाला का प्रबन्ध किया

दस्तकारी की गया है ग्रौर न उनको शिक्षा देने के सम्बन्ध में कोई व्यवस्था की गई है। जब तक स्त्रियां शिक्षित नहीं होंगी ग्रौर वे अपने पेरों पर खड़ी नहीं हो सकेंगी तब तक ग्राने वाली संताने कैसे शिक्षित. योग्य ग्रौर स्वावलम्बी हो मकती हैं। जिम पेड की जड कमज़ोर होगी वह कैसे फले फलेगा यह सोचने की बात है। यह हमारे भारत के लिये एक गम्भीर व विचारणीय प्रश्न है । मैं वित्त मंत्री महोदय से यही निवंदन करूंगी कि कर का भार हमारे मोहाग चिन्हों पर मे हटा लिया जाये। यदि धन की ग्रावश्यकता ही हो तो कीम. पाउडर, लिपस्टिक ग्रौर सिनेमा पर कर बढ़ा कर के चुड़ी पर से कर हटाया जा सकता है । वे चाहें तो तेलों पर भी कर-भार कम कर सकते हैं क्योंकि उन के पास बहत से साधन हैं। मेरे पास समय को कमी है, इसलिये पूरा व्यौरा न दे कर मैं केवल इतना ही कहंगी कि ग्रगर वे चाहें तो जो कर-भार तेलों पर बढ़ा है, उसे वे कम कर के बेचारे ग़रीब कृषकों को धौर देहात वालों को सहलियत पहुंचा सकते हैं।

यह देखना चाहिये कि साल भर में किसानों की क्या ग्रामदनी होती है। यदि ग्रामवासियों की ग्रामदनी को देख कर के उस के मुताबिक कर लगाया जाय तो शायद उन्हें इतना भार वहन करने की जरूरत न पड़े। मुझे यह देख कर ताज्जुब होता है कि जिस घर में ५० ग्रादमी हैं वे भ्रपनी गाढ़ी कमाई के श्रन्न को कर-रूप में दे देते है और स्वयं केवल एक वक्त ही सुखी रोटियां खा पाते हैं। वही रुपया जोकि हमारे यहां टैक्स के रूप में घाता है उस को ग्रगर छोटे ग्राम उद्योगों पर खर्च करें तो उस से हमारे ग्रामीण भाइयों को बहुत कुछ फायदा पहुंच सकता है।

मांवो के सुधार के लिये यह सब मे जरूरी है कि हम गांव के लोगों से मिले, उन के महवास में रहें धौर उन की कठिनाइयों Finance

का अन्भव करें। कुछ चीजें ऐसी होती हैं जिन को कि ग्रादमी कल्पना से, ग्रनमान में, स्वीकार कर सकता है, मान सकता है, परन्तू स्रादमियों का जो रहन-सहन है वह तो उस के पड़ीम में बसने से ही जात होता है। हमारे मिनिस्ट्रान दौरे पर जाते हैं लेकिन यह नहीं कहा जा सकता है कि वे किमी ग्रांमीण के साथ बैठ कर कुछ देर बाते कर के उस को कुछ तसल्ली दे सकते हैं। उन के जो बाडीगार्ड भ्रौर नौकर पेशा लोग हैं, ब उन को इस तरह से चारों तरफ से घेरे रहते हैं जैसेकि वे हम से बहत दूर के हो ऋौर वे हमारे कोई है ही नहीं । श्रामवासी उन तक पहुंच ही नहीं पाते हैं। ऐसी हालत में वे हमारे दुख-दर्द को कितना जान सकते हैं। ग्रभी भी वही गुलामी की हालत की ब है या जो कुछ कहिये वैसी ही हालत है जैसी कि जब कि भारत स्राजाद हस्राथा श्रौर जबिक कंद्रोल था उस समय थी। जस समय लोगों को मिट्टी का तेल नहीं मिला, कपड़ा नही मिला । सन् १६५७ का आम चनाव सामने है श्रीर लोग इस बात को सामने ला कर रखते हैं कि माई हम लोग उस दिन के लिये तरस रहे थे कि हमारा भारतवर्ष भाजाद हो लेकिन जब भाप को आजादी मिल गई है तब भी कपड़ा नही मिला है, मिट्टी का तेल नही मिला है। उस वक्त कपड़ा नहीं मिला ग्रौर बग़ैर कफ़न के मुद्दें जलाये गये । ग्राज फिर वही कर क्बरूप उन के सिर पर लादा जा रहा है। इसलिये मैं यह विनती करूंगी कि भविष्य के लिये ऐसा रास्ता साफ किया जाय जिस में कि ऐसी कोई कठिनाई हम लोगों के सामने नहीं ही आवे, जिस के कि ग्राने की मंभावना अतीत हो रही है।

महिलाग्रों की उन्नति के लिये भारत-वर्ष में कुछ जगहों पर समाज कल्याग केन्द्र चल रहे हैं। करीब करीब हर एक प्रदेश में ये चल रहे हैं परन्तू उस की भी एक ऐसी

मीमा बंधी हुई है कि मध्मक्खी की तरह वे नगरों के चारों ग्रोर हो चल सकते हैं उन से दूर पर नहीं। नाम तो उन का समाज-कल्याण केन्द्र है परन्तु हैं वे नगर केन्द्र 1 वे ग्रमीर केन्द्र बन रहे हैं। यदि कोई गांव १० मील या ५ मील की दूरी पर नगर से है श्रौर वहां यह चाहें कि यहा की जो महित्रायें हैं, जिन का कि भारतवर्ष में इतना पतन हो रहा है, उन के लिये शिक्षा का प्रबन्ध कर दिया जाय, उन को ग्रक्षरज्ञान करा दिया जाय श्रौर वहां यह केन्द्र हो जाय तो वहां उस को खोलने का अधिकार नहीं है क्योंकि वे केन्द्र शहर की बाउंडरी के चारों श्रोर ही चल सकते हैं । हमारे शिक्षा मंत्राजय की स्रोर से स्त्री शिक्षा के लिये कोई भी स्नागे कदम नहीं उठाया जा रहा है। एज्केशन मिनिस्ट्री को भ्रोर से स्त्री शिक्षा के कोई ठोस कदम नहीं उठाया गया है, यहां तक कि ग्रगर स्त्रो शिक्षा के लिये कहीं बालिका पाठशालायें खोली भी गई है तो वहां पर ब्नाई ग्रौर सिलाई का कोई भो इंतज़ाम नही है। यहां तक कि देहातों की लड़िकयां सयानी है या छोटी हैं, जोिक रास्ता भी भूल सकती हैं, तो इन्हें स्कूल तक ले जाने स्रौर वहां से घर तक पहुंचाने के लिये ग्रगर दाइयां रखना चाहें तो उस की मंजुरी नहीं हो सकती है। समझ में नहीं ब्राता है कि एक नरफ तो हमारी इतनी बड़ी बड़ी योजनायें हैं स्रीर दूसरी तरफ हमारी शिक्षा का यह हाल है। इम-लिये मैं कहंगी कि हमारे मंत्री महोदय को इस भ्रोर विशेष ध्यान देना चाहिये। जहां तक महिलाग्रो का सम्बन्ध है उन के लिये हर एक विभाग को, शिक्षा विभाग को, अर्थ विभाग को, सब को चाहिये कि उस स्रोर विशेष ध्यान दें क्योंकि हमारे भारतवर्ष को महिलायें भ्रभी बहुत पि द्रडो हुई है भ्रौर जब तक ये योग्य नहीं बनतीं, ये अपने पैरों पर खड़ी होने लायक नहीं होतीं, तब तक हमारे भारतवर्ष का सौभाग्य सितारा चमक नहीं सकता है । मेरी विनतो है कि उन

[श्रीमती कृष्णा कुमारी] की ग्रोर विशेष भ्यान द, चाहे जिस पार्टी के हों, चाहे जिस संस्था के हों, हम सब को चाहिये कि ग्रपनी स्त्रियों, बहनों ग्रौर बच्चियों को शिक्षा की ग्रोर लगायें।

उपसभापति महोदय, हमारे इस सदन में बहुत से ऐसे सदस्य हैं जोकि हिन्दी बोल सकते हैं लेकिन वे नहीं बोलते हैं । हिन्दी हमारी राष्ट्रभाषा मानी गई है परन्तू मैं देखती हं कि हिन्दी बोलने वाले भी हिन्दी न बोल कर दूसरों की भाषा को ग्रपनाते हैं। कुछ भी हो मातुभाषा हिन्दी ग्रपने लिये प्रिय होनी चाहिये, इस के प्रयोग से हम बाहर भी सम्मान के भागी बनते है और अपने यहा भी सम्मानित होते हैं। अगर ह्रम लोग ही हिन्दी भाषा को इस ढंग से छोडेंगे तो फिर दूसरों से कैसे कह सकते है कि वे इसे सीखें और इसे अपनाये । कुछ एंसे प्रदेश है जैसेकि ट्रावनकोर-कोचीन वगैरह, बहा के लोग हिन्दी नहीं बोल सकते है तो उन के लिये मैं यह नहीं कहती कि उन के क्रपर यह भारस्वरूप लादी जाय, परन्त् जैसे जैसे हिन्दी का प्रचार होता है, लोग हिन्दी में बोलते है ग्रौर बातें करते है वैसे ही उन लोगों को भी इच्छा हिन्दी मीखने की ग्रौर बात करने की बढेगो। किसी काम को शुरू करने के पहले ग्रनेक कठिनाइयां, विघ्न बाधायें हमारे सामने उपस्थित होती हैं परन्तू जिस चीज को हमें स्रागे बढ़ाना है उस के लिये हमें दढता से कदम बढ़ाना चाहिये श्रीर हमारा कदम वही होना चाहिये जिस से कि वह चीज ग्रागे बढ़े ग्रौर फले-फले।

बहुत से बीज ऐसे होते हैं जो एक बार बोने से नहीं उगते, उन को हम फिर बोते हैं और वे थोड़ा सा उग आते हैं, उस के बाद फिर बोते हैं और वे और आगे उग आते हैं, इस तरह से ऋम चलता है। इस ढंग से अगर हम काम में लगे रहेंगे तो एक न एक दिन वह अवश्य फूले-फलेगा। हमें चाहिये कि हिन्दी की श्रोर विशेष ध्यान दिया जाय श्रीर हमारे सदन से भी जितने कागजात निकलते हैं. उन की तरफ मैं सभापति महोदय का ध्यान ग्राकर्षित करूंगी कि उन के लिये वे ब्राज्ञा प्रदान कर दें कि हिन्दी में भी निकाले जायें। हो सकता है कि ग्रंगरेज़ी की हिन्दी बनाने में कुछ कठिनाई होती हो, पर अगर वह धीरे धीरे शरू कर दी जायेगी तो श्रू में कोई शब्द टटे फटे भी हो जायं पर बाद में सुधर जायेंगे । हिन्दी के लिये १५ वर्ष की ग्रवधि रखी गई है। उस को एक दम से मीख लेना कोई ऐसी चीज नहीं है जोकि घोल कर पिला दी जाय, वह तो धोरे धीरे चलाने के साथ ही हम लोगों के समक्ष ग्रायेगी। राज्य पूनर्गठन के प्रश्न की तरह हमें हिन्दी के प्रश्न को भी सूलझाना न पड़े। इसलिये हिन्दी को चलाना भौर हिन्दो को भ्रपनाना हम मब सदस्यों के लिये बहुत ही ग्रावश्यक है।

उपसभापति महोदय : श्राप ने ज्यादा टाइम ले लिया है ।

श्रीमती कृष्णा कुमारी प्रच्छा, मैं समाप्त करती हं।

Shri H. P. SAKSENA (Uttar Pradesh): Sir, my hon, friend the Minister for Revenue and Civil Expenditure made a remark yesterday that I had missed the bus. I may remind him that I go to a bus station or a railway station much ahead of the time and therefore, there is never any danger of my missing the bus.

SHRI M. C. SHAH: Being an old man.

THE DEPUTY MINISTER FOR PRO-DUCTION (SHRI SATISH CHANDRA): The Minister for Revenue and Civil Expenditure does the same.

SHRI H. P. SAKSENA: I would hazard a suggestion that so far as his great Department of Finance is concerned, in future, he should prepare his budget proposals which include both the revenue side and the expenditure side in accordance with the well known proverb of cutting the coat according to the cloth. He never does that. He prepares the expenditure side first and then tries to

cover that expenditure by imposing all manner of taxes, good, bad and indifferent. That does not befit a Socialist State, a Welfare State, which he reminded us so often. he did me another injustice yesterday, by saying that I was recommending the abolition of the privy purses which I was not. I had only suggested that it was time that the privy purses that we were paying to princes should be revised. Revision was the word that I used and revision is not abolition. The hon, Minister argued also about the sacrifices that the princes had made, in surrendering their States to the common Indian Republic. In that case we should also thank the British people and the British Government having surrendered the country, whole of it and for having gone back to their island kingdom. thanks are to be offered, then I am reminded of the millions upon millions of people, both dead and alive, who rendered all manner of sacrifices for bringing about the independence which the whole of the country is today enjoying. My hon, friend was niggardly in not mentioning a word of gratitude to those friends have sacrificed their all.

SHRI M. C. SHAH: I am one of them. How can I thank myself?

SHRI H. P. SAKSENA: Well, I do not want my hon. friend to be thanking himself.

SHRI M. C. SHAH: But I am one of them.

SHRI H. P. SAKSENA: For this purpose he could have excluded himself from the list.

Sir, I would invite my hon. friend to make a trip and go round for a few minutes outside the city of Bombay, outside Ahmedabad, and to have a glimpse of poverty, squalor, hunger, want, disease, illiteracy and unemployment, in order to get a picture of the way of life of the poor people who are all—and none is exempted—affected by this heavy taxation.

[THE VICE-CHAIRMAN (SHRI P. S. RAJAGOPAL NAIDU) in the Chair]

I still call it heavy and yet I do not yield to any one in my desire, in my burning desire for the implementation of the Second Five Year Plan which everybody knows huge sums of money and resources are needed. But there are other ways of getting the money and those other ways, submit, have not been properly explored and the axe is applied on the vulnerable points of the body politic and not on those bodies that are fat enough and strong enough to suffer the wounds of the axe. I do not grudge the imposition of taxes on those who have got the capacity to pay them. But I cannot support the idea of my hon. friend the Minister for Revenue and Civil Expenditure snatching the morsel of from the mouth of a poor child who has got that morsel of food after two or three days of starvation. Things are coming to that and I warn my friends of the administration very watchful and cautious about the consequences that lie in store for us all to bear. Unity, our Prime Minister insists, should be our watchword. I say, security and unity both should be our watchwords; and there means and means by which security can be maintained. It will descend from the sky, it will have to be built up by ourselves.

I find it very very difficult to reconcile myself to the imposition of any taxes, whether they be at the State level or at the level of Centre, on food grains, coarse cloth, kerosene oil, washing soap which is meant exclusively and purely for only the poorest among the poor. Yet, we all advise them to keep clean, day in and day out, to live in hygienic conditions and to lead a clean and tidy life. Now, Sir, soap is as great a necessity as cloth and the food that we eat. Even the poor, in order to save a few annas that they will have to pay to the laundry or the washerman, wash their own clothes. at our own instance, according

[Shri H. P. Saksena.]

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our own advice to keep themselves clean by means of that soap and yet soap is being taxed at so many points that it becomes rather impossible for a poor man to spend even a few pies on the purchase of soap. Then, last but not the least is the tax on salt with which a long history, a prous sentiment and the memorable event of the Dandi march is associated. For me, it would be worse than death to subscribe to and to vote for the imposition of any tax on salt at any stage whatsoever. So long as I am here, I shall not vote for a salt tax even if it be against the discipline of the party to which I belong. Whenever our Government does a little good iob of work, we are all praise for it; we even praise the Government when it does not do that good work because we are confident that it will be a calamity of the first magnitude if this Government is, somehow or other, replaced by any other Government. Why? Not that we are fond of power of which we are accused every hourwe are not fond of power-but we are realistic people and we know that no other group, no other party is capable or strong enough to solve the problems, the very complicated complex problems of this great coun-We have been trained under tutelage of Mahatma Gandhi and we know how to sacrifice, how to work hard and how to administer things. We have got some little experience of administration also and we have trained young men as our second line of defence and I find it in the person of my hon. friend, Shri Chandra. Therefore, all these things taken together, testify to our capacity to imagine and understand the future of the country in its true perspective.

It was only the other day that our worthy Chairman reminded us that we sometimes talk on nothing. I hope I am not talking on nothing; I am talking on fundamentals and I am, every moment of my speech, conscious of the fact that the Appropriation Bill which we finished yesterday was a Bill for expenditure and this Finance Bill is a series of tax measures and

proposals and that this reflects the taxation policy of the Government of India from which all consequences flow and follow until at last we come to the way in which this huge amount of tax that we collect will be spent. Personally I am confident that every penny that we collect from the tax payer to whom we are answerable is properly spent and adequately accounted for. The Five Year Plan, as-I understand it, is intended to enthuse every citizen of India to live economy, to save some of his money and to invest it in the Plan pool, tobe motivated by the feelings of patriotism and to make the Plan a success. within the scheduled time of five years. With this background all our hopesare bound up with the Plan. Let us all make a Herculean effort, make untold sacrifices and take every possible step in order to implement the Plan, but pray do not sacrifice us at the altar of the Plan. If we are gone. if the country is devastated and ruined, if people die of hunger and starvation, who is to foot the bill of the Plan? So, with this little reservation. I am at one with those who want the Plan to be implemented and to made a complete success. You will remember that during our struggle for freedom, we had only one idea working behind our minds and that contained in the couplet which I amjust now reciting:

> मिटा दे भ्रपनी हस्ती को ग्रगर कुछ मर्तबा चाहे कि दाना खाक में मिलकर गुले गुलजार होता है।

We worked with this idea in struggle for freedom. We are going to repeat it in order to make the Plan. which is nothing but a blue-print for the coming prosperity of the people of India, a success but it becomes all the more necessary that who are ready to sacrifice their for the implementation of the must be permitted to live, if not comfortably and luxuriously, but at least a life which is life and not only existence. I make a difference between living and existing. At present the

majority of our people only exist; they do not live. Now, I want them to be permitted to live so that life should not be a burden.

Finance

THE VICE-CHAIRMAN (SHRI P. S. RAJAGOPAL NAIDU): You have minutes more, Mr. Saksena.

SHRI H. P. SAKSENA: Just minutes only? Then I will deal with only two or three things at the rate of one minute each.

We are, in this Parliament, political animals and we are always having the coming General Elections before our minds' eye. We cannot lose sight of that great event that is going to happen and we mean to win the ciections with a thumping majority matter what party opposes our candidates. But then, the background for that success and victory at polls must be prepared It is not a proper thing for any State to be taxing kerosene, salt. coarse cloth and food grains That will spell disaster; that may ruin our chances of success which are very bright. Now, it is so easy, Sir, to nod one's head in dissent, but it is very difficult to meet the music of the elections. The rising prices are a constant sore and the middle-class people and the poor people find it very difficult to meet the two ends of their daily budget. We should have regard for I would like the hon. the Finance Minister to be a little humane and to have before him condition of the poor people, have got nothing else to look to the Government under which So we cannot afford to ferget them, we cannot afford to them.

Now the Second Five Year Plan is based on the industrialisation of the country and industries alone can bring us money. We are all agreed on that point, but then, industries take time to materialise and the time at disposal is very short. Even this short time can be lengthened a little For instance, this Five Year Plan can very well be extended by one year

and instead of five years we can implement it in six years. It will make much difference, because First Five Year Plan is there; most of the things have been completed, and others we can start in fewer numbers. That won't make much difference, but the country will be saved; the common man will be saved, hungry man will be given a morsel of food.

Bill, 1956

One point more and I shall resume my seat. I emphatically repudiate the suggestion made by my hon. friend, Mr. Mahanty, advocating the use liquor and opposing the idea of prohibition. That is again a matter to which I shall never subscribe. Mr. Mahanty be fond of his champagne or anything like that. But then, I strongly repudiate that idea and I hope nobody in this House and nobody in the Government will ever support it and that, in due course, in the very near future, prohibition will be established policy of the Government of India throughout the country.

With these words, Sir, I support the Finance Bill because I find myself in a very helpless position, in such a helpless position in which I never found myself previously, that I cannot change even a comma or even a full stop of this huge volume of the taxation proposals.

श्री आर० पी० टामटा (उत्तर प्रदेश) : उपसभापति महोदय, इम बिल को इंकम टैक्स भ्रमेंडमेंट बिल कहा जाय या फाइनेंस बिल कहा जाय, मैं ठीक तरह पर नहीं समझ पाया हं क्योंकि इस जिल को देखने से मालम होगा कि इस में इंकम टैक्स ऐक्ट की एक नहीं बल्कि २६ दफाम्रों में संशोधन किया गया है श्रौर ये श्रमेंडमेंट कोई मामुली श्रमेंडमेंट नहीं है बल्कि इन में बड़े ग्रहम गौर महत्वपूर्ण स्रमेंडमेंट किये गये हैं । मैं मिसाल के तौर पर सदन के सामने सिर्फ दो तीन मेक्शन बताऊंगा ।

पहला क्लाज़ १८ है। क्लाज १८ मे जो ग्रमेंडमेंट किया गया है उस के ज़रिये

[RAJYA SABHA]

[श्री आर॰ पो॰ टामटा] इन्कम टैक्स ग्राफिसर को यह ग्रस्तियार दिया गया है कि वह किसी ग्रसेसी से, जिस पर इंकम टैक्स नहीं लगा है, इंकम टैक्स लगने से छुट गया है या किसी ग़लती से कम इंकम टैक्स लगा है, सन १६४१ तक का हिसाब तलब कर सकता है। इस तरह श्राज सन् १६५६ में हम एक कानन बनायें और उस में इंकम टैक्न ग्राफितर को यह ग्रस्तियार दें कि वह १५ साल पुराना हिसाब किसी व्यापारी से मांगें, मै समझता हं कि यह बड़ी ज्यादती है । जहां तक व्यापारियों का ताल्लक है, शायद ही कोई व्यापारी ऐसा होगा जो १५ साल पुराना हिसाब किताब रखता होगा। जब इस तरह का कोई नोटिस किसी व्या-पारी के पास जायेगा भ्रौर उस से हिसाब तलब किया जायेगा तो नतीजा यह होगा कि जब वह व्यापारी म्रायेगा म्रौर ठीक से इन्कम टैक्स क्राफिसर की तसल्ली नहीं कर सकेगा, हिसाब ठीक तौर से समझा नहीं सकेगा तो उस पर मनमाना टैक्स लगाया जा सकता है। मैं समझता हूं कि यह एक बड़ी कठिन बात होगी किसी व्यापारी के लिये । स्रगर उस ने इंकम टैक्स नहीं दिया या इंकम टैंक्स से छट गया तो इस की जिम्मेदारी मैं समझता हूं कि डिपार्टमेंट की भी है। डिपार्टमेंट का भी यह फ़र्ज़ हो जाता है कि वह देखे कि असेसी जो इंकम टैक्स देने वाला है वह इंकम टैक्स दे सकता है या नहीं । घ्रगर उस से पुराना हिसाब लेना ही है तो कम से कम जो उस को सेक्शन १८ के मातहत नोटिस दिया जायगा, उस नोटिस की ग्रपील करने के लिये उस में व्यवस्था होनी चाहिये ताकि वह हायर ऋथारिटीज या ऋपीलेट कमिश्नर को जा कर इस बात को बताये कि उस के पास प्राना हिसाब नहीं है या उस पर यह हिसाब तलब नहीं किया जाना चाहिये।

दुसरा क्लाज २० है। क्लाज २० में इंकम टैक्स ग्राफिसर को कोड ग्राफ सिविल पोसीजर की जो ताकत दी गई हैं जिन के

श्रनुसार वह गवाहों को तलब कर सकेगा, कागुजात मंगवा सकेगा ग्रौर किसी ग्रादमो को हाजिर होने के लिये मजबर कर सकेगा। इतना ही नहीं है कि उस को यही ताकत दी गई हैं बल्कि उस को सर्च और सीज करने, तलाशी श्रौर जुब्ती को भी ताकतें दो गई हैं जिस से वह कहीं भी जा कर तलाशी कर सकता है स्रौर काग़जात वग़ैरह को जब्त भी कर सकता है।

इसी तरह क्लाज़ २८ है। हम भ्राज यह कानून बना रहे हैं मगर क्लाज २५ में यह कहा गया है कि :

"The amendments made in Income-tax Act by section 4 clause (b) of section 15 shall deemed to have come into force on the 1st day of April, 1955, and the amendments made by sections 3 to 27 inclusive shall come into force on the 1st day of April, 1956."

यानी हम यह कानून बना रहे हैं ग्राज, लेकिन यह कहते हैं कि यह समझा जाय कि यह कानुन सन् १९४४ का बना है। मेरा यह निवेदन है कि ग्रगर इस तरह के ग्रमें डमेंट की जरूरत थी तो बेहतर होता कि ग्रलग से इंकम टैक्स अमेडिंग बिल लाया जाता और इस सदन को और दूसरे सदन को यह मौका दिया जाता कि उस पर विचार करें । इस तरह विचार करने के बाद ऐसे ग्रमेंडिंग बिल को पास होना चाहिये था । फाइनेंस बिल में इस तरह की महत्वपूर्ण बातें लाना ग्रौर इंकम टैक्स की इतनी धारास्रों को एक दम से बदल देना, मैं समझता हूं कि एक ग़ैर मुनासिब बात है।

दूसरी बात मुझे सरकार की टैक्सेशन पालिसी के बारे में कहनी है। मैं जानता हं कि हमारा राज्य एक कल्याणकारी राज्य है ग्रौर एक वैलफेयर स्टेट का जो बजट होता है, जो खर्चा होता है वह हर साल बढ़ता ही रहता है क्योंकि कल्याणकारी काम करने के लिये रुपये की ज़रूरत होती है जोकि लोगों से टैक्स वग़ैरह के रूप में वसूल होता है।

मैं यह भी जानता हूं कि हम द्वितीय पंच-वर्षीय योजना बनाने जा रहे हैं, जिसमें ४८ सौ करोड़ रुपया खर्च होगा । इस के लिये यह भी कहा गया है कि टैक्स वगैरह से ग्राठ सौ करोड़ रुपया वसूल किया जावेगा । मैं देखता हं कि इस समय उस योजना को कार्यान्वित करने के लिये केन्द्र (सेंटर) में भ्रीर प्रान्तों (प्राविन्सेज) में एक तरह से टैक्स लगाने की होड़ सी लग गई है और तरह तरह के टैक्स बग़ैर सोचे समझे लोगों पर लगाये जा रहे हैं। मैं यह नहीं कहता कि टैक्स न लगाया जाय। मगर टैक्स लगाते वक्त इस बात का खयाल करना चाहिये कि श्राया जितना हम टैक्स लगा रहे हैं, जिन लोगों पर टैक्स का भार पड़ने वाला है, वे टैक्स देने के काबिल हैं या नहीं ? इसलिये मैं निवेदन करूंगा कि सरकार इस पर तवज्जह दे। मैं देख रहा हूं कि इसी बिल के खरिये तेल, जोकि खाने की चीज है, साबुन जोकि सब के इस्तेमाल की चीज है श्रीर कपडा जोकि सब लोग पहनते हैं, इन सब चीजों पर कर बढ़ाया जा रहा है और इस का हर ग़रीब धादमी पर भार पड़ेगा । कहीं कहीं तो स्टेट्स में खाने पीने की चीजें, तेल मनाज, गेहं, चावल के मलावा नमक पर भी कर लगाये जाने की कोशिश है। मेरा खयाल है कि इस तरह का जो कर लगाया जायगा उस का भसर ग़रीब लोगों पर भौर भाम लोगों पर बहुत बुरा पढ़ेगा क्योंकि इस समय महंगाई की वजह से वैसे ही उन लोगों को बहुत मुसीबत है । बहुत से लोग बड़ी मुश्किल से दो वक्त का खाना खा कर ग्रपना बेट पाल रहे हैं।

ग्रब उन सब लोगों पर इस तरह से कर का भार लगाना, मैं समझता हूं कि छन को कर के बोझ से और दबाना होना, जिस की बमहीं कर सकते हैं। भौर इस का असर यह पड़ेना कि उन लोगों की हालल बद से बदतर होती नायगी। यह तो उसी इरह हुआ कि हन किसी से यह कहें कि भाई

भ्राज तुम खाना न खाम्रो, भूखे रह जाम्रो श्रीर जो कुछ कमाते हो वह सब हमें दे दो क्योंकि हम उस का यह उपयोग करेंगे कि जब तुम्हारे पौत्र ग्रौर पौत्रियां, ग्रैंडसन्स भ्रौर भ्रैंडडाटर्स होंगी, तब हम उन को इस रुपये से दूध मक्खन वगैरह देंगे। ऐसी स्थिति में वह यही कहेगा कि कम से कम मेरे पास मुखी रोटी तो खाने के लिये रहने दो बाकी सब हम देने के लिये तैयार हैं। ऐसी स्थिति में, मेरा निवेदन है कि ग्राप जो कर वसूल करना चाहते हैं वह भ्रवश्य लगायें लेकिन उस को उन लोगों से वसूल करें जोकि उस को देने के लायक हों। इस तौर पर श्राम लोगों पर कर लगाना भीर खास कर के अनाज पर या नमक पर कर लगाना, मैं समझता हं कि बड़ी ज्यादती होगी । पार्लियामेंट को श्रौर प्रेसिडेंट महोदय को, जहां इस तरह का कर लगता है वहां हस्तक्षेप कर के, उस को लगाने की इजाजत नहीं देनी चाहिये।

इधर मैं एक बात यह देखता हूं कि जहां तक व्यापारी वर्ग का ताल्लुक है बे लोग कर देना चाहते हैं, उन में से बहुत ज्यादा तादाद ऐसे लोगों की है जिन को कि भगर यह महसूस हो जाय कि जो कर वे देते हैं उस का सद्पयोग होगा, वह जनता के काम के लिये खर्च किया जायगा ग्रौर बर्बाद नहीं होगा तो वे कर देने को तैयार हैं लेकिन कर वसूल करने की जो गघनैमेंट की पालिसी है, जो तरीका है, जो इंकम-टैक्स भाफिससं बगैरह हैं उन का जो खैमा है, उस में बदलाव होना बहुत श्रावष्यक है। स्थापारियों को सब सहलियत प्रवदय ही मिलनी चाहिये कि उन लोगों का हैरास-मेंट नहीं होगा और उन को परेशान नहीं किया जाना चाहिये।

त्राजकल बहुत से टैक्स हो गये हैं, सेक्स टैक्स है, इंकम टैक्स है और दूसरे तब्ह के टैक्स हैं। उन को उगाइने के जिये अखग याना आफिसर्स थीर बनग अलग इंस्पेक्टकें हैं। इसका परिसाम बड़ होता है कि क्या-

श्री आर॰ पो॰ टामटा]

पारियों का बहुत सा समय बर्बाद हो जाता है। वे कर देने से नहीं घबडाते बल्कि इस से घबडाते हैं कि इन ग्राफिपर्स के जरिये से उन को बहुत परेशानी (हैरासमेंट) होती है। इसलिये मैं ग्रपने वित्त मंत्री से निवेदन करूंगा कि क्या यह सम्भव नहीं हो सकता है कि एक ग्राल इंडिया सेल्स टैक्स एक्ट बने ग्रीर सारे भारतवर्ष में जो सेल्सटैक्स लगे वह युनिफार्म रेट (एक तरह) का हो। इस तरह से यह भी मंभव हो सकता है कि जो इंकम टैक्स स्राफिसर्स हैं उन को ही सेल्स टैक्स का काम भी दे दिया जाय श्रीर जब वे इंकम टैक्स के लिये ग्रसेसमेंट करें तो उस के साथ ही साथ सेल्स टैक्स का भी ग्रसेसमेंट कर दिया करें। यदि दोनों का 'म्रसेसमेंट साथ ही साथ हो जाय तो व्यापा-रियों की बहत सी परेशानी खत्म हो जाय। उन को ग्रभी साल में दो दो बार या तीन तीन बार ग्रपना हिसाब दिखाना पडता है. इसलिये अगर ऐसा इंतजाम हो जाय तो उन की बहुत सी परेशानी दूर हो जायगी। मैं ग्रपने वित्त मंत्री से यह निवेदन करूंगा कि वह ऐसी व्यवस्था कर दें कि जब ग्रसेसीज इंकम टैक्स आफिसर्स के सामने जायें तो वे सब उन से भ्रच्छी तरह से बात करें, उन से सहलियत से बातें करें, उन को इज्जत-दार स्रादमी समझें, उन को झुठा स्रौर वेईमान समझ कर ही उन से बातें न करें। जितने इंकम टैक्स ग्राफिसर्स है उन सब के रवैये मे फर्क ग्राना चाहिये भौर उन्हें यह समझना चाहिये कि जो असेसीज हैं वे उन के कर-दाता है, उन के मालिक है, उन्हीं से जो रुपया मिलता है उसी से उन को तनस्वाह वगैरह मिलती है। इस बात को इंकम टैक्स भ्राफिसर्स को भ्रच्छी तरह से समझा देना चाहिये और ग्रसेसीज के हैरासमेंट ग्रौर उन को परेशान करने की जो शिकायतें श्राती है उन पर मैं समझता हूं कि गवर्नमेंट को ज्यादा तवज्जह देनी चाहिये और जो

इंकम टैक्स ब्राफियर्स गुनाहगार हों उन को सजा देनी चाहिये।

Bill, 1956

मैं मानता हं कि बगैर रुपये के फाइव ईयर प्लान नहीं चलेगा परन्तू क्या यह सम्भव नहीं है कि जितना रुपया वसुल हो सके उसो के अनुसार फाइव ईयर प्लान बनाया जायः । ग्रगर टैक्स से उतना रुपया वसूल नहीं हो सकता है जितने की कि ज़रूरत है श्रौर मैं मानता हूं कि टैक्सों से उतना रुपया वसूल नहीं होगा, तो क्या यह गवर्नमेंट नहीं सोच सकती है कि सेकेंड फाइव ईयर प्लान की मुद्दत को बढ़ा दे, पांच साल के बजाय उसे सात साल या आठ साल कर दे और कोई ऐसा काम न करे जिस से कि लोगों को परेशानी हो क्योंकि जो गरीब जनता श्रीर श्राम जनता टैक्स नहीं दे सकतो है उन पर टैक्स नहीं होना चाहिये।

हमारे यहां मोशलिस्ट पैटर्न श्राफ सोमाइटी के बनाने की बात है स्रीर इस के लिये हमारे प्रधान मंत्री जी, हमारे दूसरे मंत्रिगण और स्टेट गवर्नमेंटस प्रयत्न करते रहे हैं श्रौर में समझता हूं कि सोशलिस्ट पैटर्न आफ सोसाइटी तभी बन सकती है जब कि क्लासलेस श्रीर कास्टलेस सोसाइटो हो ग्रौर ग्राप एक वर्गहोन समाज की स्थापना करें। इस के लिये गवर्नमेंट स्रागे कदम भी बढ़ा रही है। स्रभी थोड़े दिन हए कि गवर्नमेंट ने एक ग्रनटचेबिलिटी भ्रोफ़ेंसेज एक्ट बनाया है ग्रौर हमारे संविधान में भी सब लोगों को इंसानियत का, बराबरी का, ग्रविकार दिया गया है । अनटचेबिलिटी स्रोक्षेंसेज एक्ट में मन्दिर प्रवेश भ्रादि में रोक लगाने को एक भ्रोफेंस (जुर्म) करार दिया गया है, मगर मैं स्रब भी देखता हूं कि बनारस में विश्वनाथ जी के मन्दिर में प्रवेश करन के सम्बन्ध में कई महीनों से सत्याग्रह चल रहा है और अभी भी जारी है। मेरी अपनी व्यक्तिगत राय यही है कि इस तरह का सत्याग्रह वर्गेरह करना गलत चीज है।

जबिक कानुनन इस तरह का ग्रिधिकार मिल गया है, तो सत्याग्रह वगैरह करना नामनासिब बात है, परन्तू साथ ही साथ मैं यह भी कहना चाहता हूं कि जब सरकार ने इस तरह का कानन बना दिया है कि यदि कोई व्यक्ति किसी को मन्दिर प्रवेश से रोकेगा तो उस को सजा दी जायगी तब तो कानून के मुताबिक उस को भ्रवस्य ही सजा दी जानी चाहिये। मेरी समझ में नहीं ग्राता है कि जो लोग विश्वनाथ जी के मंदिर में जाना चाहते है उन को क्यों रोका जाता है ग्रौर क्यों नहीं ऐसा करने से रोकने वालों के खिलाफ ग्रनटचेविलिटी ग्रोफेंगेज एक्ट के मताबिक कार्यवाही की जाती है ? सिर्फ कानुन बना देने से ही कुछ नही होगा बल्कि कानुन बना कर यह देखना भी सरकार का कर्तव्य हो जाता है कि उस कानून के मताबिक काम हो रहा है या नहीं हो रहा है।

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इन सब बातों के साथ, अन्त में, मैं केवल इतना ही निवेदन करूगा कि इस फाइनेंस बिल में जितने टैक्स लगाये गये हैं एन का लगाना, अगर जरूरी है तो उन्हें सरकार लगाये लेकिन कम से कम इस बात की व्यवस्था होनी चाहिये कि टैक्सों की वमूली में किमी तरह से लोगों की परेशानी न बढ़े और टैक्स उन्हीं लोगों पर लगाये जायं जोकि उस को दे सकते हों, गरीब लोगों पर और आम लोगों पर, जोकि उन टैक्सों को बर्दाश्त नहीं कर सकते हैं. उन लोगों पर टैक्स नहीं लगाये जायं। इन शब्दों के साथ मैं इस बिल का समर्थन करता हं।

Shri Rajendra Pratap Sinha (Bihar): Mr. Vice-Chairman, we have to view this Finance Bill in terms of the requirements of our developing economy. Does it fulfil that requirement? We have fresh taxation proposals and thereby it is attempted to raise some recourses. There may be difference of opinion on individual items but on the whole it can be agreed that the total amount

to be raised by way of taxation has been attempted in this Bill. Of course, there are various other avenues of taxation which the Finance Minister has not attempted to touch to which I shall come a little later.

To a very large extent the Finance Minister has depended upon financing. For this year he proposes to have deficit financing to the extent of Rs. 350 crores. I raised this issue at the time of the general discussion of the Budget proposals and developments have taken place which oblige me to raise this issue again in this speech. Sir, on the 7th of last month I said, quoting from the Draft Plan, that "up to a point it is safe, even necessary, but beyond a deficit financing is inflationary. Now, we would like to know what is this, critical point? Up to which you can go on safely resorting to deficit financing and beyond that it may not be safe to do so, which will involve greater risks?" Then, I gave my own analysis of the situation and my own comments on deficit financing to which the Finance Minister replied in a very confident note. He said on the 8th of last month:

"I can assure the House that I shall be careful. We have had a certain amount of experience. We know now which indicators to study and watch. A little more experience has been gathered and we shall see how we get along. This is also an argument to those who state Rs. 1,200 crores is too high a figure for deficit financing in the Plan. That is a matter of 'macro planning'."

This is what he said.

Now, this very clearly indicates the confident note of the Finance Minister and indicates further that the Finance Minister knew all about it and about the impact this deficit financing might have on the Indian economy. In the meantime, we have had some experience of the deficit financing and its impact on our economy. I shall draw your attention to an article in

[Shri Rajendra Pratap Sinha.] Commerce dated 31st March 1956 in which they have tabulated certain price rises as economic indicators. Now, they have given the prices a year ago, early in January 1956 and latest available.

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e e		Early in January 1956	A year ago
Cotton	16 1 ₂ 14 4	95 3 29 6 878 0 16 0	20 10 720 0 13 8 11 8
Tata Ordinary Bombay Dyeing A. C. C. Bombay Burmah	622 8 215 4		245 4 474 6 182 8 478 12

Now, Sir, you will find that there has been a phenomenal rise in prices. particularly in regard to some of the articles. It is good that the agricultural prices have risen. As I said the other day, it has brought the prices of agricultural commodities to equitable parity with the manufactured articles. But the general upward trend in prices is rather alarming. Now, is this planning? A very significant and revealing remark has been made by the Commerce in issue of 31st March 1956 in the article · which I have just quoted. I will read out a few lines from that.....

SHRI M. C. SHAH: Give your own views rather than those of the Commerce.

SHRI RAJENDRA PRATAP SINHA: "When the country was faced with surpluses of certain agricultural commodities last year, the Government was advised by a section of the business community and the Press, including this journal, to buy them' and build up buffer stocks to meet situations of the type through which the country is passing now. This advice was not heeded. It will be pertinent to recall here that, when Mr. T. T. Krishnamachari visited Bombay early in 1955 to study the position. realised the value of this advice. He actually telephoned to Mr. Deshmukh asking for funds to

cotton and store it on Government. account. But Mr. Deshmukh refused .. Further, many were of the view that the Bank rate should be reduced and. credit made available cheaply easily for enabling merchants to. hold stocks. But buv and the Government did not concur instead of Indeed, with it. conserving the surpluses within the country, the Government took possible steps to encourage their · Quantitative and qualitative export. restrictions on exports were relaxed. Export duties were reduced. Shipments. of foodgrains were freely permitted and it was proudly claimed that India was in a position to export rice, flour and wheat products, coarse. grains, pulses, etc....The argument: that such exports brought in foreign exchange will stand no scrutiny, for,. in the coming eight or twelve months, more imports of cotton, wheat, rice, staple fibre and rayon, not to mention vegetable oils, may be found. necessary."

Now, Sir, the Government charged with negligence for not taking a farsighted view. They wasted the foodgrains and the products of agriculture by exporting them, although our party and many others had advocated that the resources of the country must be conserved to meet any emergency situation. Now, this complacency and thefailure on the part of the Government to be farsighted is unpardon-The Finance Minister had assured us that he was confident that he would be able to control the situation, but his confidence is also now shaking, as is evident from the speech that he delivered at the University Forums during this very month in the Central Hall of Parliament. Now. it has been reported that the Finance. Ministry said:

"What effect that amount of deficit finance is going to have on oureconomy is a thing which the-Finance Minister will have to watch with his fingers crossed.....we have been in consultation with the-

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best economists that our country can produce. We have also had advice from various foreign experts, and the more advice I get the more confused I become. In regard to the possible effects of deficit finance the difficulty lies in the subject itself because one has to be sure of the assumptions that one makes."

So the Finance Minister is confused at the situation taking its own turn. The buoyancy and the confidence of the Finance Minister has given place to hesitancy and a search for truth. I would, therefore, like to reiterate the point that I made in my budget speech, namely, that unless there is a radical change in the entire approach to the problem of mobilisation of resources, it will not be possible for us to implement this bold Plan without serious dislocation to our economy. A bold Plan is necessary for which greater mobilisation of economic resources is imperative.

In the light of these observations I would like to examine the provisions of this Bill. In view of the fact that the prices are rising, it is imperative that as a consequence of that the concentration of wealth will take place sooner than later and the problem of institutional changes in regard to our proposals and taxation measures finance the implementation of the Plan and to bring about equality in our society, must be faced boldly and immediately. Sir, there is a plan to resort to deficit financing to tune of 1200 crores of rupees during the Second Five Year Plan. from a study of the Indian economy it is found that for every Rs. 100 of deficit financing, there is an increase in note circulation by Rs. 70 and Rs 30 go to the bank deposit to increase their resources, and the capacity of the banks to create credit is increased by Rs. 150. Sir, you know that we are going to resort to deficit financing to the tune of Rs. 1200 crores, thereby the banks' capacity to create credit will increase by Rs. 1800 crores. credit of Rs. Now, this surplus 1800 erores. will be available to the private sector and it has been estimated by various bankers and economists that this quantum of credit is far in excess of the genuine requirements of the private sector. This will result, therefore, in speculation, hoarding and windfall profits. to the industries in the private sector. The prices are bound to go out of control and in consequence there will be greater concentration of wealth. The Government will lose its grip on the economy which will merely mean that the vast masses of people will be put to misery. And it will upset all: our calculations and plans.

As I said, the Plan has to be implemented. It can only be done if we bring about institutional changes of a very radical character. We are not against the Plan that has been placed before us, but our party has been pleading that it will be next to impossible to implement this Plan unless radical, institutional changes are brought about in the taxation measures and in the economy.

One mild way of getting out of the pinch about this deficit financing will be to bring about an amendment to the Banking Companies Act itself. Banks are required to put in a certain percentage of their reserves in Government securities.

THE VICE-CHAIRMAN (SHRI P. S. RAJAGOPAL NAIDU): You have two minutes more.

SERI RAJENDRA PRATAP SINHA: Five minutes more, Sir. I have spoken only for ten minutes.

THE VICE-CHAIRMAN (SHRI P. S. RAJAGOPAL NAIDU): You started at 2-28 P.M.

SHRI RAJENDRA PRATAP SINHA: I will end whenever you want. I will hurry up.

So, I would request the Governmentte take up immediately the question of amending the Banking Companies Act, so that that surplus credit that is now made available to the private sector may be mopped away and the banks will be required to put in a [Shri Rajendra Pratap Sinha.] larger percentage of their resources in Government securities.

The wealth tax and the purchase tax are a necessary corollary to the amount of deficit financing that we are going to have. Now, the Finance Minister is still hesitant to take these measures. Any undue waste of time will create further complications and to my mind, it appears that the effective implementation of the wealth and purchase taxes will become impossible once greater concentration has taken place as a result of this heavy dose of deficit financing.

Now the taxation proposals are not to be considered only from the point of view of mobilising the resources but also from the angle of redistribution. The Draft Plan savs that one of its major objectives is "reduction of inequalities in and wealth and a more even distribution of economic power." not see any step taken in this Finance Bill to give effect, in the first year of the Plan, to this very important objective. Sir, am I to infer that this important objective will remain paper objective throughout the Second Five Year plan period? There is no evidence to show that even a mild and short step has been taken in this Finance Bill to implement this objective of the Plan, namely, a redistribution-and equitable distribution—of income. On the contrary, I have found that the Finance Minister has categorically declared that he does not propose to bring in any ceiling on incomes because it will be against the interests the developing economy and will act · as a deterrent against incentives. Sir, I do not agree with him. views taxation-like the merely taxation Enquiry Committee—as a weapon to mobilise resources and he does not want to view it as instrument of income redistribution. Now, if deficit financing to this extent has to take place and if objectives of the Plan are to be achieved, he has got to give up that

stand that he has taken. Incentives can be of other types. Higher income cannot be the only incentive, we can have national awards, social prestige and economic power which a man gets and these give sufficient incentive for greater exertion and effort to be put forth by the private sector.

I would like to make one more point. Certain rebates have been given in the matter of use of automobiles. I would like to draw the attention of the Finance Minister to the greater importance ofrebate on expenses on the higher education of children and like other countries, I think that we first think of giving an exemption from income-tax on expenditure on higher education rather than on the use of motor cars. Education is important both from the individual and national points of view.

SHRI J. S. BISHT: Mr. Vice Chairman, at the outset, I must ily congratulate the Minister for Revenue and Civil Expenditure for the energetic action that taken against some corrupt Department. Income-Tax It is a matter for gratification because theoretically, we always decry corruption, but when it comes to a guestion of taking practical action, very few people have the courage to do that. Therefore, it is very gratifying that the Minister took the action that he did in instances which related before the House. He is well aware that there are 1,200 officers in that Department. I have one of the stoutest defenders of government officials even at the cost of personal popularity, during long debate over the Criminal Procedure Code (Amendment) Bill and also when the Prevention of Corruption Act was under discussion here. And they deserve defence they are not present here to defend themselves and I am satisfied a very large proportion of government officials are loyal and honest: otherwise, the business of the State would not have been carried on in

the manner in which it is being carried on. Yet, we cannot shut our eyes to the fact that there are certain departments in which there are some officers who bring a bad name to the Government. The Corruption Enquiry Committee Report is a revealing document. There departments like other Engineering Department where—for instance in the Hirakund Project and the Bhakra-Nangal Project-we engineers being hauled up and being suspended and enquiries Similarly, there are in Income-tax Department in the cate-Income-tax gory of Officers, a fair number ofsuch corrupt officials. I should put number at at least 10 to 15 per cent. Out of the 1,200 officers, there would be about 100 still there and if the hon. Minister for Revenue and Civil Expenditure carries on this work purging the Department in the manner in which he has done, I am sure that within the next five years, he will completely wipe out corruption from that department. It should be a model as the Judicial Department of our country is and that is the only reason why I am not in favour of certain clauses of this Bill.

Sir, in my speech on the Appropriation Bill, I made a reference to the tightening up of the collection department, and the hon. Minister has made an appeal that such Members should support this Bill wholeheartedly. can assure him that I for one would support any measure of taxation wholeheartedly, provided there are three conditions fulfilled. Firstly, the Government should be careful to see that there is no waste of public funds. There should be no competition among the various departments that because the 31st of March is coming, so they must willy-nilly spend the money allotted to them, lest it be said that the departments have not kept up to that particular level. Sir, the moneys raised out of taxation should be treated with very great care, and if the Government takes care to see that there is no waste in any department

and that the work that is carried on is carried on with the utmost economy. then certainly the hon. Minister can depend on our support. Sir, there should be no corrruption. When the people find that the money is going into the pockets, say, of engineers and contractors, then naturally, they are very angry about the question of taxation. And, Sir, my third condition is that the Government should take every step to see that there is no inflation, because inflation is the worst type of taxation that you can ever imagine. If these three conditions are satisfied, that is to say, there is no waste, there is no corruption, and there is no inflation, then for carrying out the Plan, whatever be its dimensions, the Government can rest assured of public support, and the support of Parliament.

Now, Sir, coming to this Bill, I have only three objections to it. Firstly, if you look at this Bill, you will find that it consists of 38 clauses, and out of these 38 clauses, 28 clauses relate to the amendment of the Income-tax It is therefore not understood why a separate Bill to amend the Income-tax Act was not introduced in the Houses of Parliament. As know, Sir, the time for debate discussion of all the relevant clauses pertaining to the Finance Bill is very limited. As the hon. Minister himself announced yesterday, it has got to be passed by this House by this evening, so that it may be taken tomorrow, which is the last date, for obtaining the assent of the President. So. Sir. these are the conditions under which we have to examine this Bill. And it makes very drastic changes in the Income-tax law. Therefore, I submit Sir. that that is not proper. And I must record my protest against this plan of carrying out extensive amendments to the Income-tax law by the back door, by introducing them in the Finance Bill, where there are only ten clauses relating to other things like the Tariff Act etc.

Then, Sir, my second point is with regard to cluse 18, to which I must object. It purports to amend section

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34 of the Indian Income-tax Act, wherein there was a limit fixed for the opening of the accounts, and that time limit was eight years. I think, eight years is a pretty long time. Now that limit is being dropped and something else is being provided for. Now. Sir, the hon. Minister must the position of the assessee as well. It is true to say that there is concealment, and it is also true to say that there is fraud. That is there in every walk of life, but that is no reason why you should put every assessee, honest or dishonest, to such fear. Sir, even in the Government departments there are rules for weeding out certain papers. I suppose, the rule is after every three or five years certain papers have got to be weeded Even ordinary receipts have to weeded out after three years. Therefore, to ask an assessee to bring accounts for a period of more than eight years is unfair, and especially when there are certain corrupt offieials who can easily abuse that power. I think, it would be wise on the part of the Finance Ministry not to abolish this time limit. No particular have been brought out, and no statement has been placed on the Table of either House of Parliament in order to show that this time limit of eight years has affected very adversely the public exchequer.

[MR. DEPUTY CHAIRMAN in the Chair]

Then, Sir, the second clause to which I have very great objection in the circumstances is clause 20. By clause. Sir, a very extensive power is being vested in the Income-tax Officers, namely, that they can-

"enter and search any building or place where he has reason to believe that any books of account or other documents which in his opinion will be useful for, or relevant to, any proceeding under this Act may be found and examine them, if found;

seize any such books of account er other documents or place marks of identification thereon or make extracts or copies therefrom;

make a note or an inventory of any other article or thing found in the course of any search under this section which in his opinion will be useful for, or relevant to, any proceeding under this Act;".

Now this is a very wide and sweeping power that is being vested in them. Even if you want to give this power tothem, you must put certain limitations on it and say that he may go to the premises of the assessee and seize the documents, if any. But that is not sohere. It is stated that "Subject to any rules made in this behalf...." I do not know what the rules will be. But here it has been laid down that. "Subject to any rules made in behalf, any Income-tax Officer specially authorised by the Commissioner in this behalf may enter and search any building....". The clause does not say "the building of the assessee". It says "any building". And he may say "Well, I suspect that your son, or your wife, or your servant, or somebody else has concealed certain documents." He can enter any building. Sir, such wide and sweeping powers are being vested in the Income-tax Officers. Even if there are 50 corrupt officials in that set up, do you realise what an engine of oppression it can be to any assessee whatsoever? After all, in a democratic set up, when you have certain fundamental rights under the Constitution, a plain man must have certain rights as against the policeman. Otherwise, it becomes a police State. I therefore submit. Sir, that the hon. Minister should see to it, at least when the rules are framed under this clause-now it is toolate for him to amend it—that this wide power is not likely to be abused by any of the Income-tax Officers. Although he has to take the permission of some of those Commissioners, after all, what can the Commissioner do, when the man on the spot, namely, the Income-tax Officer, gives him certain type of report and makes out a prima facie case? He has to take action under the guidance of that Income-tax Officer. In these circumstances, Sir. I feel that this power

which was never given to any Incometax Officer under the Incometax law up till now, should be very sparingly used, and the Government should see to it that it is not likely to be abused.

The last point, Sir, is with regard to deficit financing. I entirely agree with what Mr. Chandulal Parikh said yesterday on this subject. It was a very welcome and a revealing remark. coming as it did from a capitalist gentleman. I have noticed that in this country, the capitalists and the industrialists, as a class, have been in favour of deficit financing. In fact, they control the press in this country, and you will have noticed that in the press also there is a strong bias in favour of deficit financing. Recently when there has been a rise in prices, they are trying to play it down by saying that it is not a sign of inflation. The fact, however, is that we are trying to rover-reach our resources. I think in the other House, the hon. Minister made a remark to the effect that there was a choice before country, and that the country could have either development with a certain amount of risk of inflation, or it should be content with stagnation. With due respect to the Finance Minister, I would say that that is not a fair approach to this problem. In the First Five Year Plan, this country has 2,000 spent about Rs.crores or Rs. 2,200 crores on development. Well, that is stagnation, not nobody has said that that is stagnation. In fact, we are claiming that this expenditure of Rs. 2,200 crores has lifted this country to some extent, from its backward or under-development state. Now, if for the next Five-Year Plan, we provide Rs. 3,600 crores or Rs. 3,800 crores as expenditure to be incurred, that would be twice the amount of the First Five-Year Plan. By stretch of imagination would anybody say that that is stagnation. We 3 P.M.

all anxious that there should be development. We are all anxious that there should be development as quickly as possible, but we must see that the development is with stability

and not with instability for the simple reason that, if we are not careful on this point, we shall be defeating our very object, if inflation begins as the signs show that it is beginning, in view of the fact that about Rs. 200 to Rs. 250 crores of additional money been pumped into the market there is a visible sign of a rise in prices. The price index is now 387 as against 377 or something in March 1955. In these circumstances, if this goes on, then you cannot stop the clamour for a rise in wages, and if you cannot stop the clamour for a rise in wages, you cannot stop the rise in prices, and then the vicious spiral will begin. Then, you will find that your Plan which is estimated to cost Rs. 4,800 crores will cost you Rs. 10,000 crores. Lastly, there is no shortcut. I firmly believe, to development. If by printing more money, you can develop, Russia would have been the first to do it with all the totalitarian apparatus of the State at their disposal. China too would be doing it. It is not so easy as all that. The quantum of development is measured by the quantum of real resources available, and the quantum of real resources available is the quantum of the total national production minus the national consumption. There is other jugglery or royal road by which you can develop except by external aid or by borrowing. Therefore I hope that this caution this warning against deficit financing will be noted. If we are repeating this again and again, it is only because we fear the quences, and the middle classes who suffered grievously during the Second World War should not be called upon to make this sacrifice again.

Now, one last word with regard to the sales tax. Some two years back, I requested the hon. Minister for Revenue and Civil Expenditure that there should be some law in order to bring about uniformity in sales tax. I come from the State of Uttar Pradesh. They are imposing sales tax, which is perhaps necessary, but the difficulty is that there is difference in the rate of the tax between Delhi and U.P., between Madhya Pradesh, Vindhya

[Shri J. S. Bisht.]

Pradesh and U.P. or between U.P. and Punjab. That creates serious difficulties and there is a shift in the market and the bazars. Now that we are going to amend the Constitution very extensively, I would strongly request the Finance Ministry to press for Central legislation. Of course, it is source of State revenue and the revenue will go to them, but the legislation has to be Central so that there is uniformity, whatever the rate tax you may impose. Of course, concede that sales tax is very essential especially in a growing and developing economy and you will have to impose it. But whatever the rate, it should be the same from the Himalayas to Cape Comorin. With these words, I support the Bill.

Finance

SHRI H. N. KUNZRU (Uttar Pradesh): Mr. Deputy Chairman, it has to be borne in mind in considering the Finance Bill that taxation to the tune of Rs. 36 crores is going to be imposed for development purposes. The share of the Central Government will amount only to about Rs. 34.15 crores but I think that, taking into account the share of the States, the total taxation will amount to about Rs. 36 crores. It seems to be a large sum, but when one bears in mind the fact that the share market is far from being in a depressed condition, one feels that on the whole the taxation measures proposed by the Government have been well-received by the country, but while the magnitude of taxation may not have set undesirable forces at work, we have yet to consider whether some of the measures that are proposed are in the interests of what I might call the integrated development of the country. industrial development of the country depends upon the development both of the public and private sectors, and money is needed for the development of both the sectors. It is from this point of view that I want to consider the two measures that the Government have proposed. The first measure proposed by them is the elimination of the rebate of one anna in the rupee

on income-tax at present given to nonsection 23-A companies. It is true, as the Finance Minister said in another place, that that money is needed by Government in order to carry out the Second Five Year Plan, but is really in the interests of the development of both the public and private sectors? So long as our development,. in the opinion of the Planning Commission, requires progress in both the sectors, we have to take into account the requirements of both of them. do not know what the effect of this on the money that was accumulating in the private sector will be, but I suppose that the elimination of the rebate will enable the Government to about Rs. 14 crores. We do not yet know whether the private sector had enough resources at its disposal to fulfil the responsibilities assigned to it in the First Five Year Plan. We have been given no definite information about it. It is therefore necessary for us to ask what the effect of this step. which will certainly add to resources of the Government, will be on the development of the country through both the private and publicsectors.

The second measure which I want to coasider is the taxation of bonus shares. It is true, as the Finance. Minister has pointed out, that individual shareholder will pay tax. The tax will have to be paid by the company that issues the shares, but in any case, even if company pays it, the liability will have to be borne ultimately by shareholders. Now, the argument in favour of this step is that the bonus shares were issued in order to make the dividend appear less and thus toenable the shareholders to escape the payment of super-tax. Another argument that has been used is that the money at the disposal of the funds is used only to buy up existing concerns... Now, bonus shares can be issued only with the consent of the authorities. If it is found that the manner in which bonus shares are being issued is not in the public interest, it is in power of the Government to stop this. Indeed they can even take steps to

impress on the industrialists that the money at their disposal ought to be used for the carrying out of part of the Plan for which they have made responsible. I do know how much money Government expects to get in this way. But supposing that it amounts, say, to about Rs. 2 to 2½ crores, the total sum that the Government will get will amount to about Rs. 4 crores. Can the Minister for Revenue and Civil Expenditure tell us what the state of reserves in private companies is? Have they got sufficient money to fulfil that part of the plan which has been entrusted to their care or not? If he can assure us that the private sector will have sufficient funds at its disposal to carry out its responsibilities, there can be no objection on economic grounds to the measures that I have already discussed but if he cannot give this assurance, then the mere fact transfer of money will take from one sector to another, cannot be regarded as of any great value in the interest of the country as a whole,

The second point which I want to consider is the tax imposed on vegetable non-essential oils. The revenue from this source is expected to be about Rs. $5\frac{1}{2}$ crores. The tax will amount to about half an anna per lb. Most of this tax will, I suppose, fall on edible oils. At present we know that the prices of foodgrains etc. are rising. Is is wise that at a time like this, we should further take a step which will lead to a further rise in the prices of food articles? Government ofIndia once imposed a tax, an excise duty of half an anna per lb. on vegetable nonessential oils and many State Governments have imposed taxes on the sale of foodgrains. What is the effect these measures going to be? Obviously, a rise in the prices of food articles and as has already been pointed out by Shri Bisht, this will mean demand on the part of the workers for an increase in their wages. Should this happen, an inflationary spiral will be set up which will greatly increase the difficulties both of the Government and of the public. The carrying out of the Plan will be rendered much more difficult than it is at the present time and discontent among the public will rise. Now, Sir, I have looked at this question from another point of view also. Salt tax, so long as it was imposed, brought a fairly large sum of money into the Central exchequer. So far as I remember, in which was the last year in which the salt was subjected to an excise duty of, I believe, Rs. 1-9-0 per maund, the total yield amounted to about Rs. 91 crores. That is, with a duty of anna and a quarter or so or half that proposed to be levied on vegetable oils, Government got about 75 per cent, more revenue than they will get from the duty proposed them. Now, I ask him, what is desirable in the interest of the common man? Government should this point not from party point of view but from that of the interest of the country as a whole. I think the question should be seriously examined and past history and prestige should be of no account at a time when vast sums of money are needed for the full development of the country. This is a very important matter. It is quite possible that when this matter is examined, it may be found that the levy of excise duty on salt will not have the inflationary effect that levy of an excise duty on edible oils. may have. I agree with my friend Mr. Bisht that some should be taken. I mean that it is in. the interest of the people that some steps should be taken to have a uniform excise duty on the sale of foodgrains agreed to by the State Governments. I know that it is exceedingly difficult when a State Government comes to you and says that either its proposal with regard to sales including taxes on the sale of foodgrains must be accepted or they will have no resources for the carrying out of the Second Five Year Plan, you are in a very difficult position. You have either to agree to their proposals or accept the responsibility of preventing them from carrying out that part of the Plan for which they are [Shri H. N. Kunzru.] made responsible. In spite of this difficulty, some steps should be taken to stop the rate at which things are going on.

F'inance

Lastly I would like to say a word :about the development of the public sector. At the present time, it is in the interest of the Government, the public and the Press, that the irregularities of which the capitalists are guilty should be exposed. But so far as the public sector is concerned, the Government certainly will not be in a hurry to tell even Parliament what exactly is happening. The public will have very little means of finding out what the state of things there is. And the Press, even if it comes to know anything, may not consider itself as free to give publicity to abuses in government concerns as it is to give publicity to the irregularities to which industrialists resort. I think, therefore, that some special steps should be taken to keep Parliament and public informed of the efficiency of the public sector. It is difficult to say what should be done in order to ensure watchfulness and readiness to prevent abuses. But perhaps a committee consisting of Members of Parliament or of Members of Parliament outsiders, will be required to examine the manner in which our national concerns are being carried on and to report on their efficiency. The fact that the public sector is expanding can, by itself, be no source of pleasure to us. We must be certain that they are being managed with integrity and efficiency and I think, as I have already stated, steps should be taken at an early date by Government to adopt such measures as will enable us to know the state of management of public concerns.

DR. SHRIMATI SEETA PARMANAND (Madhya Pradesh): Mr. Deputy Chairman, when speaking on the Finance Bill I would like to focus attention on a very important matter which is connected with the Information and Broadcasting Ministry and that is the subject of the exhibition of cinemas

and the production of films as well as the import of films.

Sir, it is known to everyone that the cinema is a very important arm of our education and the state in which cinematograph, not only the industry but the exhibition of films is today, is having a very dire effect on the moulding of the character of the young in particular. Sir, it is almost four years now since this Parliament started in 1952. From that time it the intention of the Government to take this matter in hand. Women's organisations outside did a good deal in creating public opinion in the matter. A film seminar was held in the capital about eighteen months back. But our film industry did not somehow like the idea of associating Members of Parliament or take into confidence government officers connected the Ministry in this matter, for reasons best known to them.

Sir, this is such a big subject that one could speak almost for an hour, but I would like, on the occasion, to give the main points for the consideration of the Ministry and even at this late hour, request the Ministry to take this matter up. I do not know the reasons why this question was given up, because after the first non-official Resolution with regard to the need for taking in the improvement of censorship was passed in this House, it was more or less decided that changes in the Constitution, if found necessary, would be made so as to strengthen the hands of the Ministry to introduce stricter censorship. But even after that, the matter has been dropped and I think the emphasis now laid is on the cultural advance and all the attention of this Ministry seems to be diverted to broad casting music and other allied things and cinema has been forgotten.

Sir, there is no doubt that the taste of the public in this respect has been somewhat vitiated on account of the type of films from Hollywood that are introduced and the films that are produced by our indigenous producers in imitation of the lower the of Hollywood films, because they feel that if

the films failed, they would lose their money and this they cannot to do.

Sir, during the Film Seminar held here, on the subject of historical films, remarks were made to the effect that when our producers tried their best to produce films of a historical nature, films with high ideals, they lost heavily and they had to go out of business. Therefore, what is the remedy? is what we have to consider here.

The first and foremost complaint made by the producers here is Government, in allowing the import of foreign films—last wear it was almost half of the number produced in this country-not only create competitor to the indigenous production of films, but also help in creating a craving for a different type of films. The standards of censorship in case of foreign films and those indigenous films are not the same, the reason being that the cultural outlook in foreign countries being so different from that in our society, the standards for censoring those it is considered, can be a little looser or that they need not be so strict. As a result of that, a number of the younger people say that our Indian films are all "flat", because they are not at all "natural". What all means I need not go in detail But I would like to point out that our films are not popular because there is no censorship of films as such in America or in the U.S.A. and these are brought here and as importers as well as the distributors of these films are foreigners and even the Indians who have joined foreign concerns have built costly theatres in our country, they find no difficulty in exhibiting these films here and they get our gullible customers, our Indians, to see them and their money into their pockets. This is a most unsatisfactory state of affairs. This matter can be taken up to the UNESCO. It cannot be taken up at the Government level, perhaps it can be, I do not know. But there is no film censorship as such in the United States of America and so we cannot take it up from one censorship board here another censorship to board there.

Sir, the conclusion in this respect is two-fold. We have to restrict the import of films, in spite of the article in the Constitution which permits our citizens who are in partnership with foreign firms to import films which may be considered as against public moral standards and against the interests of the country. Or it desirable in this respect to have little change in the Constitution, because if a case were to be brought up by these distributors who trade these films even against the interest of their own countrymen, perhaps under the present Constitution, I don't know, but they may get a decree against the Government.

This is a very serious matter and Government should not lose time. While there are so many being made in the Constitution, during the lifetime of the present Parliament, before the Lok Sabha goes to the electorate again, this tant matter should be settled one way or the other.

There is another aspect which have referred to already. The Indian producers who would be prepared to produce films of the type guardians and educationists demand. films historical nature, films though thev would be entertaining would be, at the same time, instructive and films that would not in any way lower the present recognised standards of social decorum and behaviour, have guaranteed against loss at least the interim period. For that reason, it would be desirable for Government to go into partnership, half and half, with a certain number of film ducers in this respect. Just as all new ventures, all good ventures have to be subsidised in any country, I would suggest that such films should guaranteed against loss. It is only for a few years that the subsidy will be required and I feel the whole thing will be changed if a determined effort is made in that direction.

Government have also to do something more about children's films.

[Dr. Shrimati Seeta Parmanand.] am glad that the President Children's Films Society-or ever the correct name is-Dr. Kunzru, is sitting here and something is being done in this direction but the money made available for this effort is very little and what is worse still. Ι told that the films for this purpose have to be imported from abroad and translated into our language. Thus ten films are going to be translated which have been brought from foreign countries. That is what I heard Bombay the other day, about a week ago. In this respect too, I feel that though there is no harm in copying good things, an attempt should made to have children's films of own which would be on the basis of our own culture.

There is one point about the issue of 'Universal' and 'Adult' certificates. Under the present law, as it stands, I am told that it is not possible to stop the showing of 'Adult' certificate films while the 'Universal' certified is on. What happens is that children see these trailers of 'Adult' films during the 'Universal' films and naturally they develop a special desire to these films which are marked 'Adult' and you can as well imagine result. This is perhaps worse than letting them see a film marked 'Adult'. I need not refer to the other points in respect but there is one thing more in this connection. Recently, on account of the emphasis being laid on the differentiation between and 'Universal', there has been a complaint that a number of films have been refused 'Universal' certificates but for this the producers themselves have to be thanked. I would refer to a film called 'Ek hi Rasta'. In that film, though the main actor is made to appear as a child genius, there are one or two scenes which are so bad that no parent or guardian or educationist would like any child to see them. I would refer here to the scene in which the child of six is, as a matter of revenge, made to point a revolver at, with a desire to shoot, the stepfather. Secondly, in order to punish

an enemy, a man who reported about blackmarketing, a truck driver is made to run over that man who reported and no action is taken by the police. These are some of the factors in addition to the overdoing of dance. often wonders, with the amount dancing in and out of season at every stage, in the films. whether younger generation would ever walk in the streets but would go about dancing as in France after the War. There people, instead of standing and waiting for the train, could be seen jazzing on railway stations. That may be the result. That is by the way, but these are some of the points regard to the film industry that our Ministry should at once set about so that, with regard to having special theatres for children, with regard to having certain theatres for showing only documentary films, with regard, to the starting of one or two studios where the films would be produced by in partnership Government others, etc., could be decided by March next. In China, for instance, they have their own theatres and it is possible for every person-at least I am talking of the big towns-to see a picture for a very moderate sum. The rates, from the lowest to the highest seats, are the same. But here in some of the theatres, particularly in Delhi, the rates are so abnormally high that in spite of all that is done in the name of entertainment being made for the poorer classes, very people can go to cinemas. The craving thus created in the minds of the young children in particular who see the advertisements with music and various pictures has to be satisfied by showing them films in children's theatres, in open air and at cheap rates. There are very many ways in which children can try get money. They do this not only by stealing from their parents' but children go to a railway siding, collect the coal found there and sell it to the chanawala and thus get four annas. All these things are there. If we want to educate our younger generation, the emphasis should taken away immediately from broadcasting, music Shastriya Sangeet,

Akadamis. The emphasis as also the resources should be entirely on the children's âlms. The emphasis should also be taken away from television.

I have only one more word to say and that is relating to the Food Minis-Many speakers have referred to the soaring prices. I would like here to mention about certain essential commodities like tea, sugar, coffee. etc. All that I would like to say is that Government's efforts in to bring down the prices by distributing grain from its own stocks or by controlling some commodity here or there are not likely to bear fruit until Government sees to it that in a town with a population, say of 30,000, there is at least one Government conco-operative store. Unless sumer prices can be checked by Government in this manner, it would be of no use. The hon. Food Minister has been telling us during Question Hour and on other occasions that Government has been trying to release food grains to merchants and that it has been trying at lower prices. Limited stocks are being made available to individual merchants. As stocks need made available to all merchants, and as there is no compulsion about notification that certain stocks have been made available to particular merchant-I am talking about the period after the removal of control, during the last two or three months-there has been no compulsion that the grains must be sold at a particular price. The result is that until new crops came in, all Government's efforts to release the food grains at so much cost and trouble over distribution—still greater trouble there has been over this-have not been of any value to the common man in regard to his getting it at lower prices. About two months back, when grain prices had gone up to Rs. per maund-even here in Delhi-and even when the shopkeepers were getting wheat from Government. consumers did not get wheat for Rs. 14 per maund, the price at which Government released stocks in addition to the free gunny bag. The shopkeepers said—I am giving this for the information of the Government which

Government information should itself be able to get by sending to the market some of its own Government servants as purchasers—and the shopkeepers gave the answer to anybody who enquired that the reason for not giving the benefit of the extra stock given by Government was that they had to wait in a queue very often for about six hours and had to employ a special agency getting these things, which all added to the cost of the establishment of the shop.

One more thing. Government has been very enterprising in Delhi and had good intentions in starting dairy in Delhi, this milk supply scheme, in order to lower the price of milk and also to take away the Gowalas from all over Delhi to one segregated area. After running it for two years the result has been that they were not able to run it at any profit and if I am right, the loss was about Rs. 2 lakhs or so. Then they sold it to Meerut persons and I am not able to understand why this enterprise was not sold to the Delhi Government so that it could have been under the control of Delhi Government. And today the result is that the milk that is supplied through this milk supply depot is skimmed milk even that is supplied to the M.Ps., and I am almost certain that, if it is examined, it will be found skimmed milk mixed or thickened with milk powder. So, Sir, Government has to take good care that any venture started by it should not deteriorate in this Instead of setting an example in efficlency and higher standards it is the other way round.

Lastly one word about Income-tax. I know the time is very short and as this Bill deals with it, I would like the hon, the Minister for Revenue to make a note of these three or four things. There is really great need to amend sections 28, 37, 39, 51 and 52. Section 28 deals with giving exemplary punishment and in this matter I would have liked that the Government had made a provision to ostracise the people, who are found guilty of any income-tax offence, to this extent that

[Dr. Shrimati Seeta Parmanand.] they would not be appointed to any corporation or any honorary offices. That is the only way in which to show to the public and prove to the public that Government take a very strict view of these things even in the case of the people in general. I would not go into the details of these sections having pointed them out to the hon. Minister, but I would just like to give one or two hints. An Income-tax Officer is not given adequate punishment for collaborating to do certain things or conniving at certain things in complicity with the offender. punishment for such an officer should be very havy and I think Government has, to some extent, empowered now some special Income-tax Officers to confiscate the records at the where he goes, but what is required here more is that it should be possible for the officer to keep these records with him until the case that is filed by him is tried and finished. In allowing the man to get back these records there is danger of their being tampered with. Sir I would like later on to pass this entire paper on which all Thank these amendments are made. you.

SHRI M. C. SHAH: Sir, I have heard the hon. Members for the last six hours. Some speeches were interesting; in some there were repetitions of the points that were made during the Appropriation Bill, to which I have already replied, and I do not think I should take the time of the House in replying to those very points. of the Members also had their remarks on the Second Five Year Plan, deficit financing and matters connected with the Second Five Year Plan. I imagined that hon. Members would have reserved these remarks for the general discussion of the Second Five Year Plan, but they have advanced these arguments and I not think they have kept anything in reserve. But it is for them to decide whether to speak then or now.

Now, Sir, there are certain criticisms about the taxation proposals. Before dealing with them I should like to pose a question to the hon. Members. The position I had explainvery clearly yesterday replying to the debate on the Appropriation Bill. I ask also now: Do we propose to take the country further by undertaking developmental schemes? Do we want to make efforts to raise the national income and the per capita income a success? If the answer is "Yes", then we have to incur a huge sum on development. in order to produce more, to raise the national income and the per income, to get more and more equitable distribution of wealth and to raise the standard of living of the common man. Now, if we agree that we have to go at a faster speed and not at a slow speed, then we to examine the question from different angle. We have to find the resources for the Second Five Year Plan, which is estimated to need an investment of Rs. 4,800 crores in the public sector. Also, as I pointed out yesterday, there may be an additional expenditure of Rs. 400 crores or As our resources are limited there is the proposal to have deficit financing to the extent of Rs. 1,200 crores, Still there is a gap of Rs. 400 crores, and if the expenditure goes up by, as pointed out, about Rs. 400 crores, then we will have to find the additional resources. Now if we come to the conclusion that we want development, we want to raise the standard of living, we want to increase national income and we want to invest such big sums by adopting very bold Plan, then the only alternative that lies before us is to find resources. to find and resources we have to resort to additional faxation. As has been pointed out in the outline of the Plan, 225 crores by way of additional taxation will be necessary to be raised during these five years and perhaps more when we have additional investment expenditure. Now, Sir, if we accept the proposition will have to find that we resources and will have to resort additional taxation, then we have to find out how to raise that additional taxation, and therefore it is a very difficult problem for the Finance Ministry to find out tax proposals which will be welcomed by one and all. I said yesterday-My friend Mr. Saksena is not here;—I told the House yesterday that Mr. Saksena was not in favour of additional taxation. That view has been confirmed bv his speech of today. Now I ask: Are we prepared to face the facts boldly and go to the country and explain to our countrymen that this is the position; Do you want the betterment of the lot of our masses? Do you want the blessings of the future generations to come or do you want to remain stagnant? That is the only question that we can place before our countrymen, and I am sure there is enough commonsense in the common man; there is robust commonsense in the common man, and I am sure there will be the possible support and cofullest operation from the common man the moment we explain to them objectives that we have placed before the country, and when we explain to them all these objectives and the purposes for which this taxation is being raised, I am sure the entire country will rise to the occasion to support the proposals and the Government.

Members need not be afraid of incurring 'unpopularity even if comes to that. If it is found that this is the only alternative that we adopt, that unpopularity will be only temporary. The moment the come to know that these will be the benefits to which they are entitled and those benefits can be achieved only by investment of such huge sums in development expenditure, I am sure there will be no difficulty.

Members from U.P. unnerved by the action of the Government in imposing sales tax on certain commodities and some of them tried to foist the responsibility for this tax on those commodities on the Central Government. But, Sir, it is not so. It has been explained so often that the U.P. Government was very on those keen to impose sales tax commodities. They approached the Central Government; they fervently

requested the Central Government to come to their aid by agreeing to the imposition of this sales tax on those commodities because thev wanted additional funds. They wanted have a very big scheme of development in the second Five Year Plan and for that purpose they had also to raise some resources. Therefore they came up for sanction to impose sales tax on certain commodities which were essential to the community laid down in that Act, passed bу Parliament.

SHRI JASPAT ROY KAPOOR (Uttar Pradesh): Have you agreed to their big schemes?

Shri M. C. SHAH: When the second Five Year Plan comes up my hon. friend will find to what extent the Planning Commission has agreed to their development schemes. This is not the time when the Finance Ministry can reply to that question. It is a question to be posed to the Planning Commission and a reply will be given to my hon. friend Mr. Jaspat Roy Kapoor then. Sir, I will take only two or three minutes to explain the position.

On 8th February 1956, the Government of the U.P. addressed the Central Government demi-officially indicating that they were assuming while framing their Budget proposals for 1956-57 that either the Essential Goods (Declaration and Regulation of Tax on Sale or Purchase) Act, 1952, would be replaced very soon or in the alternative the consent of the President would be available to legislation in the State dealing inter alia with essential goods. On 20th February 1956, demi-official reply was sent stating that the Central Government should be safely assured of the State taxing essential goods in accordance with the recommendations of the Taxation Enquiry Commission. On March 1956, a draft ordinance was forwarded to the Central Government State Government one of the provisions of which was the withdrawal of the pre-existing exemption from sales tax on salt, food grains, gur and a few other commodities. It was stated that

Finance [Shri M. C. Shah.] proposed to the State Government issue this ordinance on 1st April 1956 and a request was made for the instructions of the President under proviso to sub-clause (1) of article 213 of the Constitution being conveyed to them very early. This was followed up by another letter dated 23rd March 1956, from the State Government in which the President's instructions were solicited as early as conveniently possible and in any before 30th March 1956 as, according to the State Government, it was proposed to promulgate the ordinance with effect from 1st April 1956. On 29th March 1956 the State Government were informed of the approval of the President to the ordinance. Besides official and demi-official letters, tolephone requests were also received from the State Government for the very early communication of the President's instructions as the State Government were keen on promulgating the ordinance on 1st April 1956. Sir, it will therefore be apparent that the State Government were very keen to levy this tax on the commodities mentioned and the Central Government had to give their assent according to the recommendations of the Taxation Enquiry Commission. friend Mr. Jaspat Roy Kapoor said that Central Government forced the U.P. Government to levy this sales tax on these commodities. It will be seen from what I have stated that the Central Government had nothing to do with the imposition of this tax. Central Government would certainly wish that the finances of the Government should be sounder in order to finance the huge development expenditure that they anticipate to incurred and it is their duty to find ways and means. If hon. Members from U.P. object to this tax it is for them to make up their minds and to ask their representatives in the Legislative Assembly to withdraw this tax on commodities which in their nion will hit hard the common man

SHRI JASPAT ROY KAPOOR: A word of personal explanation, Sir. Let |

in U.P.

our position not be misunderstood. I made it clear-and so did my friend Mr. Bisht today-that we were not so much opposed to the imposition of the sales tax. What we are opposed to is the sales tax being imposed at different rates in different What we had suggested-and what we would like the hon. Minister particularly to refer to and give the Government's views on-was why should not be made a Central subject so that there may be uniformity in the whole of the country and secondly

Bill, 1956

DEPUTY CHAIRMAN: You cannot make another speech now.

SHRI · JASPAT ROY KAPOOR: am not, Sir. It was not of my own thinking that I said that the State Government was compelled; the State Minister himself had said so. I do not know who is correct-the hon. Minister here or the State Minister.

SHRI M. C. SHAH: I am speaking from the records now. Now. about this sales tax, my friend Dr. Variava, Mr. Bisht and Mr. Kapoor suggested that there might be some uniform system of sales tax. Sir, it is well known that under the Constitution sales tax is a provincial sub-The Central Government iect. concerned with this tax on inter-State transactions and about that we have already stated that we proposed bring in legislation soon. So far sales tax within the States is concerned, I am afraid no State Government will ever be prepared to forego their right of augmenting their finances with the help of this tax. Madras perhaps gets about Rs. 17 or Rs. 18 Bombay gets some Rs. 16 or Rs. 17 crores. I am subject to correction about these figures but I am sure that such States will never agree to hand over this sales tax, which is a very useful weapon for augmenting their resources, to the Central Government even though they are assured of getting their share of the revenue. Because then there will be difficulty as to whether it will be on population basis or whether it will be this way or that way. I think it is not possi-

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ble at all and therefore I am afraid the Central Government cannot take any action. And further the Taxation

Enquiry Commission nad very 4 p.m. carefully gone into this question and they themselves had suggested that you cannot take over the sales tax from the States. Only you can regulate the sales tax on inter-State transactions and for that they have suggested a certain formula.

Now, we come to certain questions resources and daxation. about the There were certain suggestions made by some friends. I was glad my hon. friend, Mr. Chandulal Parikh, suggested certain methods to augment the resources of the Government. mentioned that if such and such method had been adopted or if such and such tax was imposed the Government would have got more money. I welcome all those suggestions, I will remind him that this is a budget for one year only. We are not budgeting for five years, or we are not budgeting for the Plan period. We require more and more resources for implementation of the Second Year Plan and all those suggestions will be certainly considered We will not be satisfied with the Rs. 35 crores being imposed this year. Next year we will have to have additional funds. The year after also we will require more funds and, therefore, all avenues whereby we can augment the resources of the Central Government will be certainly examined and whenever appropriate the Government will take necessary steps. There is the tax on total wealth: there is the tax on business gains; there is the tax on excess profits. Then there is that Gift-tax. But instead of applying Gift-tax prospectively, we considered whether we could not amend the Estate Duty Act so as to make all those gifts of property to the heirs and relatives whenever made---and bring in all that estate—within the purview of the Estate duty Act. That will be a better method of getting resources. Otherwise, certain persons may have already gifted away and if you only have Gift-tax from

tomorrow then naturally people will not make gifts. So, in order to rope in all those who have gifted away their property to their sons, daughters, wives or to their relatives, it will be better always to look into that section in the Estate Duly Act wherein only two years have been provided for. In other countries there is no provision of two years. There is provision for a longer period. In some countries there is no provision. I think this is a matter worth considering and I can assure my hon. friend, Mr. Chandulal Parikh, that all these methods for additional taxation and getting more money will be certainly looked into. I am also nappy to hear from him that the class to which he belongs is not yet welcome that suggestion taxed. I also, because I would like to examine that position as to whether we can get more funds by taxing them still further. All those speeches are there and we will certainly look into all the suggestion.....

SHRI H. N. KUNZRU: Tax him first.

SHRI M. C. SHAH: That is with regard to the augmentation of the resources by various methods of taxation.

Now, with regard to certain criticisms about the taxation proposals, I will first mention Mr. Jaspat Roy Kapoor who had some difficulty about this tax on liquid gold. We have looked into the matter very carefully . and we find that there is enough capacity in the country. The capacity is to the extent of three lakh ounces and today we have only one lakh and forty thousand ounces produced in the country. And this tax is levied on the imported liquid gold which is used in bangles. In order to scope to the indigenous industry to grow and to utilise their idle capacity to the fullest extent, we wanted to article, tax the imported imported liquid gold. Therefore we are helping the indigenous industry and at the same time the incidence is very little. One ounce is enough to

[Shri M. C. Shah]. produce forty thousand bangles of the ordinary type and some six thousand bangles of the finer type and, therefore, the incidence becomes practically negligible at the same time giving support to the indigenous industry.

Finance

Now, he had also raised coarse cloth auestion about the budget we had In last the proposed the imposition of an addtional excise on coarse, medium and Then the agricultural prices so or. were falling and it was pointed out to the Government that the burden would be rather more when the prices were falling. Now the prices are rising and there is also a complaint from hon. Members that the Government to take precautionary have order not to measures in There are signs the prices to go up. of inflationary trend and the prices of agricultural produce are also going very high. Now, when the money coming in the hands of the agriculturist is much more than what it was last year, I think they can bear easily this additional excise duty of half an anna. At the same time, we have already exempted dhoties and sarees from the coarse cloth and in the rest there are certain varieties which comprise a very great part of the coarse cloth production, tapestries and other things which are valued very highly and which are used not by the poorer classes but by the classes who well afford that. It has been suggested that instead of levying duty on coarse cloth, we must levy more duty on superfine cloth. That was argued by my friend, Mr. Chandulal Parikh He knows very well that the production of superfine cloth is only 10 per cent. Now by this levy of excise duty, we propose to have Rs. 14:5 crores. If you only resort to super fine cloth, it will not be much; it may be to the extent of Rs. 1,02,00,000 or so. Now how are we to make up these Rs. 14,50,00,000? Therefore, if his case is that there should be excise duty on all, but the superfine cloth must bear yet a higher duty, then it is a case for examination again.

SHRI C. P. PARIKH: That is what I say.

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SHRI M. C. SHAH: And therefore you get the reply.

Mr. Kishen Chand raised a question about the excise duty on soap and spoke about poor people being affected. Some friends here said that we are just teaching that people should remain clean; they must have their clothes washed and must always put up a very good appearance and therefore, soap should not be taxed. I feel that there is a misapprehension. What we have done is to adjust these duties. We want to protect the indigenous hand-made soap and therefore, we have provided 200 tons (per year) exemption altogether. For the manufacture of soap by employing power, we have just exempted 175 tons. So, in the case of these small hand-made soap factories or whatever you call them, we have exempted this capacity of 200 tons, which means about 20 maunds a day. It is not a small quantity. And if we encourage the cottage industry or the village industry or the hand-made soap industry, I think that we should be rather congratulated than criticised.

Mr. Kishen Chand also said something about matches. I submit that we have not increased the duty matches. But if he carefully studies.....

SHRI KISHEN CHAND (Hyderabad): Edible oil.

SHRI M. C. SHAH: You do not want to have a reply on matches because possibly there is some misapprehension in your mind. You should study the subject well.

SHRI KISHEN CHAND: I said that one big concern is closing down all the small Indian concerns and there should be differential duty.

SHRI M. C. SHAH: There I want to show to the hon. Member that in regard to matches, it is not a fact that the smaller units are being wiped out. Actually under tariff protection, the

production by smaller units has gone up from 17.4 per cent in 1949-50 to 47.2 per cent in 1954-55. Therefore, I wanted to show that the tariff on matches has been so arranged that the small-scale industry matches enough protection and production has gone up, as I said, from 17.4 in 1949-50 to 47.2 per cent in 1954-55.

Finance

About soap, I have already explained the position.

Then I will have to speak about edible oils—vegetable oils. A duty of only six pies per lb. which works out to about 6.9 per cent of the wholesale price has been proposed in the Bill. The proposal has been conceived as a tax on an article of general consumption, through which all consumers of edible oil, whether rich or poor and industrial consumers of nonedible oils should contribute to the exchequer. The incidence of this tax on the family budget has been worked out at 0.09 per cent and 0.12 per cent in the rural and urban areas respectively. In rural areas, it comes to 0.09 per cent. Now, no doubt, in the early stages there was a question that the prices were going up. Ordinarily, it has always been our experience that in the early stages when an excise duty is levied, dealers and the middlemen who deal in the article raise the price. They just speculate hoard it. But slowly and slowly, prices come down and only to the extent of the levy of the excise duty, the prices reflect later on-only the additional excise duty. At the same time, we must realise that we have to raise about Rs. 25 crores by indirect taxation. Now, what are the items which we can levy excise duties which will affect every common man? India, particularly, almost all ATE common men, except a few rich classes and upper middle clases staying n urban areas. There, the incidence vill be 0.12 per cent.

Here we have to raise about Rs. 5.5 rores. We cannot go to a number of arieties or a number of commodies-some 50 or 60 of them-and raise s. 25 crores. We have to find out

from which source-without affecting the common man or affecting him to the least degree possible-we can raise additional sums. Therefore, in these vegetable oils, we propose raise Rs. 5.5 crores and from diesel, industrial and fuel oils Rs. 4.5 crores. Therefore, I think that there is not much hardship, as has been made out, to the common man. My friend, Mr. Saksena is always very keen to see that the common man does not pay anything. He must get all the benefits of the development, but he should not share in producing the result. Mr. Saksena is afraid that, because there are elections because it will have an adverse effect he must safeguard against those fears. I am afraid that I cannot subscribe to his views and his opinions. I may be permitted to give only one personal example. I have had the experience of working in the Ahmedabad Municipality from 1924 to 1949. When I entered, the income was Rs. 27 lakhs. But when I left, it was Rs. 1,75,00,000. Every third year, just before the elections, I used to address meetings. I told the people, "Yes. I am guilty of raising the taxation to get more resources". I had to do this because the citizens of Ahmedabad must have more amenities-good roads, good water-supply, drainage, parks and all those things. And, though I pleaded guilty, I was returned with a majority of 51 out of 52 for the last so many years. We know.....

SHRI H. C. DASAPPA: What election has Mr. Saksena or anybody to fight here?

SHRI H. P. SAKSENA: We lost two elections because of the levy of this.

(Interruptions.)

SHRI M. C. SHAH: If you are bold enough and are right in your objective and if that measure is taken to benefit all the citizens, I am sure that the common man has enough monsense-not enough commonsense, but robust commonsense-to appreciate the efforts made by those who profess to represent him to bet-

[Shri M. C. Shah.] not be ter his lot. And they need any unpopularity here afraid of we lost an there because "Therefore, it in Agra. election apply to the whole of the will country and we should be very circumspect; we should not proceed with the Five Year Plan. The first year of the Second Plan has already begun from the 1st April and therefore, we shall not augment our resources." do not subscribe to that opinion at all.

Now, Sir, only two points were raised by my friend, Dr. Kunzru, and I would like to reply to them. The first point was with regard to the withdrawal of one-anna rebate. Now that question was examined by the Taxation Enquiry Commission. That concession was given in the year 1948 in order that the undistributed profits may be ploughed back for expanding the industry. The Taxation Enquiry Commission has found out that it has not served its purpose. Really speaking, we found that these undistributed profits, after taking into account the one-anna rebate.....

SHRI H. N. KUNZRU: May I know from my hon, friend whether he has stated that the Taxation Enquiry Commission was in favour of abolition of the rebate?

C. Shri M. SHAH: Whatever recommendation the Taxation Enquiry Commission may have made, it did say that the rebate has not served its purpose.

SHRI H. N. KUNZRU: Sir, it has stated very definitely that in its opinion it has been proved to be useful to a certain extent, and that it should be retained.

SHRI M. C. SHAH: I am sorry. I have not got that Report with me now. But even if that is so, there was still their finding based on analysis of companies Finance from 1946-1952 that the amount of retained profits was not influenced by the volume and rates This matter was of taxation. carefully considered and it was decided that this rebate was not at all

necessary, and that we should not lose about Rs. 1.5 crores that is going to accrue to us by the withdrawal of this rebate. The undistributed profits were also used for issue of bonus shares. The result was that they escaped taxation.

SHRI H. N. KUNZRU: Can the bonus shares be issued except with your consent?

SHRI M. C. SHAH: But they were issued, and did not pay any Therefore, it was considered necessary to tax these bonus shares, because they are, really speaking, out of the accumulated profits which escaped taxation. We discussed this question very carefully and we thought that it was absolutely necessary to tax these bonus shares. And thereby we will be getting Rs. 50 lakhs or so. Now, if the companies do not want to pay that tax, they need not issue any bonus shares. They are not forced to issue bonus shares. They may keep those accumulated profits with themselves without giving any bonus shares to shareholders. But if they want to distribute these profits by issuing bouns shares, they must pay the necessary tax. Now, with regard to the dividends also, we thought that when the profits were so high, we could legitimately get a part of those profits? Therefore, we thought it advisable to tax the dividend to the extent of two annas when it was more than 6 per cent and three annas when it was more than 10 per cent. Perhaps the object that Dr. Kunzru has in mind will also be achieved, if they want to expand, and not give away all those profits as dividends, naturally they will not pay any extra tax if distribution is less than 6 per cent....

SHRI H. N. KUNZRU: I did not say one word about the tax on high dividends.....

SHRI M. C. SHAH: But somebody said it.....

SHRI H. N. KUNZRU: I am responsible for what somebody else says. .

Shri M. C. Shah: What I want to say is that their object will be served even by this method. If they are making very very huge profits, as is admitted by one of the industrialists here, then I feel that the Government must have some share out of those profits, and this is the least objectionable method of taking a share in those profits. And therefore, I say that these taxes are quite justifiable and cannot be criticised by anybody.

Now, Sir, about the bonus shares, my friend, Shri Chandulal Parikh.....

Shri H. N. KUNZRU: My hon. friend has not replied to one point, and that is with regard to the comparison of the economic burden of the excise duty on salt with the excise duty on edible oils.

SHRI M. C. SHAH: Sir, where is the question of excise duty on salt? That is a hypothetical question.

SHRI H. N. KUNZRU: I enquired whether it would be examined.

SHRI M. C. SHAH: I do not think I can say anything definitely with regard to that point. Personally I do not think that we should again levy an excise duty on salt. That is purely my personal view.

Then, Sir, Mr. Chandulal Parikh said that redeemable preference shares should not be issued. But I go further and say that we have stopped giving permission for preference shares for the last four years. I had examined this matter and I had found that even before that period were only one or two cases where permission had been given. Now that is the position, as far as I have been able to examine the matter. If you have got any lists or any authortic information, then only you can question the information that I have got. But at present I have got the information from the Department itself, find that there are only one or two cases where redeemable preference shares were given as bonus shares, and this had happened four years ago.

Redeemable preference shares come within the category of preference shares, and so far as preference shares are concerned, we have made specific orders that no preference shares will be allowed.

Now, Sir, I would like to take only five minutes and deal with clauses 18 and 20 of the Bill. Sir, my friend, Mr. Bisht, was rather kind enough to say that we are taking steps to punish the corrupt officials. And he was prepared to give co-operation in order to enable the Government to get as much money as possible. But he was not agreeable to clause 18 seeking to amend section 34 of the Income-tax Act. Perhaps, he must be knowing the background of this. I think, he knows that there was the Income-tax Investigation Commission Act passed and that was challenged. 5(4) was declared ultra vires. 5(1) was declared ultra vires. brought in 34 (1A) to rope in all the tax-evaders. In all 200 cases disposed of. There are so many settled cases. We brought in 34 (1A) and we specifically stated that it was only with the permission of the Centrai Board of Revenue, that a case can be reopened. Now 34(1A) is also challenged. And therefore, we have provided that from the assessment year 1940-41, we can reopen cases, if there is a concealed income of Rs. 1 lakh with the approval of the Central Board of Revenue. I do not think that he wants that all those taxevaders who have deliberately evaded payment of tax on their concealed incomes should be allowed to go scot Therefore 34(1)(a) has amended. Where there is deliberate concealment or fraud played on the Government of India or avoidance of tax. I do not think that any person who agrees that they should be punished can have any objection to this amendment.

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SHRI J. S. BISHT: We have no objection at all. The only question is that there should be some surecy that the power is not misused by corrupt officials.

SHRI M. C. SHAH: I can assure hon. Members that we are alwavs vigilant. There can be no harassment. If there is any harassment, and if hon. Members bring such cases to notice with definite information, we are prepared to take action.

Now, in regard to clause 20 about the seizure of books. He knows and so many other hon. Members know that there are two sets of accounts kept by certain people, just to avoid paying the just dues of the Government, and in order to have a deterrent effect on such persons, we taken these powers. Such powers are also there today for the Sales Tax authorities in the States. They were there in the Income-tax Investigation Commission Act. The Commission used these powers only in two cases. We also propose to use these powers very sparingly, and therefore we have provided that the Incometax Officers must be satisfied and they must also take the approval of the Commissioner of Income-tax. Commissioners of Income-tax are very responsible highly placed cers in the hierarchy of the Incometax Department, and I am sure that these powers will be used only sparingly whenever it is absolutely necessary to do so. Hon, Members may not be aware that there are certain classes of people who do not hesitate to steal away the account books that were produced before the Income-Investigation Commission. There are certain people who burn their account books when they are about to be seized, and we have to deal with this section of people. May be they are few, exceptionally few, but still we have to deal with them. There is not much otherwise. I would have given you instances, Hon. Members would be amazed to know that one person, who had to pay heavy income-tax, when the authorities went to attach his

motor car worth about Rs. 25,000 or so, broke that motor car to pieces. He said that he would not allow his motor car to go to the Income-tax Department.

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SAKSENA: He must SHRI H. P. have been very much attached to his motor car.

SHRI M. C. SHAH: There is one party who says, 'I have got money, and lakhs of rupees, but Í lakhs will not give a single pie to you. I will take you to the High Court, to the Supreme Court'. There are many writs, mandamus and others, and all these are resorted to. So, we have to take extraordinary powers to deal with extraordinary situations and with extraordinary people.

SHRI H. C. DASAPPA: The hon. minister is quoting a very exceptional case and drawing a general out of it. Can he quote another instance from anywhere in India?

MR. DEPUTY CHAIRMAN: he says is that these extraordinary will be used only in powers exceptional cases.

SHRI H. C. DASAPPA: He is just giving a solitary case.

SHRI M. C. SHAH: The Sales Tax authorities have got similar powers even today. If the ex-Finance Minister of Mysore is in a position to contradict that, then I will be glad to have that information from him. If in the Sales Tax legislation there is such a power. I don't see why in the Income-tax law, where lakhs and lakhs are involved, we should not have this power. I don't think that anybody should grudge this power to the Income-tax authorities.

PARMA-SHRIMATI SEETA NAND: May I ask a question?

SHRI M. C. SHAH: I am

About deficit financing, I think that enough has been said about it by the Alsothe Plan-Finance Minister. ning Commission's report will be coming in for discussion. This Bill

Appropriation has to go to the Lok Sabha before 5 p.m. Otherwise we will be in difficulties. Tomorrow the Lok Sabha is not sitting.

Travancore-Cochin

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Dr. SHRIMATI SEETA PARMA-NAND: How many names have been published of tax evaders?

SHRI M. C. SHAH: The learned lady must be knowing because she is a Barrister also, that there is section 54 of the Income-tax Act which prohibits the giving of names to body outside.

Mr. DEPUTY CHAIRMAN: The question is:

"That the Bill to give effect to the financial proposals of the Central Government for the financial year 1956-57, as passed by the Lok Sabha, be taken into consideration."

The motion was adopted.

MR. DEPUTY CHAIRMAN: We shall now take up the clause by clause consideration of the Bill.

Clauses 2 to 38 the First, Second, Third and Fourth Schedules, clause 1, the Title and the Enacting Formula were added to the Bill.

SHRI M. C. SHAH: I move:

"That the Bill be returned."

MR DEPUTY CHAIRMAN: The question is:

"That the Bill be returned."

The motion was adopted.

ALLOTMENT OF TIME FOR CON-SIDERATION OF THE MOTIONS FOR REFERENCE TO JOINT COM-MITTEE OF THE HOUSES OF THE STATES REORGANISATION BILL, 1956 AND THE CONSTITUTION (NINTH AMENDMENT) BILL. 1956.

Mr. DEPUTY CHAIRMAN: Before we go to the next Bill. I have to inform hon Members that the Business Advisory Committee at its sitting held

today has allocated time as follows for the consideration by the Rajya Sabha of the motions for reference to Joint Committee of the Houses of the States Reorganisation Bill, 1956, and the Constitution (Ninth Amendment) Bill, 1958.

- 1. The States Reorganisation Bill. 1956.
- 2. The Constitution (Ninth Amendment) Bill, 1956. . . 5 hrs.

The Committee has also recommended that the House should dispense with the lunch hour on the 30th April and the 1st and 2nd May 1956.

TRAVANCORE-COCHIN AP-PROPRIATION (VOTE ON AC-COUNT) BILL, 1956.

THE MINISTER FOR REVENUE AND CIVIL EXPENDITURE M. C. Shah): Sir, I beg to move: "That the Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of the State of Travancore-Cochin for the service of a part of the financial year 1956-57, as passed by the Lok Sabha, be taken into consideration.

The Budget of the Travancore-Cochin State for 1956-57 was presented to the Legislative Assembly of the State on the 9th March 1956. Owing, however, to the resignation of the Ministry shortly thereafter it could not be proceeded with further there, and it has to be dealt with by the Parliament by virtue of the Proclamation issued by the President under article 356 of the Constitution on the 23rd March, 1956. For the present supplies for meeting the estimated expenditure for the first three months of the year have been asked for and 1956-57 approved by the Lok Sabha. The connected Appropriation Bill was passed by that House in its sitting on the 29th March 1956, and as the Rajya Sabha was not in session and expenditure had to be incurred from